

**STANDING COMMITTEE ON SOCIAL JUSTICE
AND EMPOWERMENT
(2006-2007)**

(FOURTEENTH LOK SABHA)

MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

**THE CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2006.**

TWENTIETH REPORT

Presented to Lok Sabha on 18.12.2006

Laid in Rajya Sabha on 18.12.2006



**LOK SABHA SECRETARIAT
NEW DELHI
December, 2006/ Agrahayana, 1928 (Saka)**

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**COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL
JUSTICE AND EMPOWERMENT (2006-2007)**

Smt. Sumitra Mahajan - CHAIRPERSON

**MEMBERS
LOK SABHA**

2. Mohd. Shahid Akhlaque
3. Shri Mahaveer Bhagora
4. Shri Eknath M. Gaikwad
5. Shri Longanathan Ganesan
6. Shri Syed Shah Nawaz Hussain
7. Shri Tek Lal Mahato
8. Dr. Babu Rao Mediyam
9. Shri Kailash Meghwal
10. Shri Rupchand Murmu
11. Shri Jual Oram
12. Shri Ram Chandra Paswan
13. Shri Rabindar Kumar Rana
14. Shri P. A. Sangma
15. Smt. Pratibha Singh
16. Shri Lalit Mohan Suklabaidya
17. Smt. Krishna Tirath
18. Smt. Usha Verma
19. Vacant
20. Vacant
21. Vacant

RAJYA SABHA

22. Shri Urkhao Gwra Brahma
23. Shri Silvius Condpan
24. Shri Mahmood A. Madani
25. Dr. Narayan Singh Manaklao
26. Dr. Radhakant Nayak
27. Shri Abdul Wahab Peevee
28. Shri Dharam Pal Sabharwal
29. Shri Veer Singh
30. Ms. Anusuiya Uikey
31. Shri Nand Kishore Yadav

SECRETARIAT

1. Dr. (Smt.) P.K. Sandhu - Additional Secretary
2. Shri. A.K. Singh - Joint Secretary
3. Shri. R.K. Saxena - Deputy Secretary
4. Shri. Bhupesh Kumar - Under Secretary
5. Shri. Vanlalruata - Executive Officer

INTRODUCTION

I, the Chairperson of the Standing Committee on Social Justice and Empowerment having been authorized by the Committee to submit the Report on their behalf, present the Twentieth Report of the Committee on "The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006" of the Ministry of Social Justice and Empowerment.

2. The Bill was introduced in the Lok Sabha on 31st June, 2006 and was referred to the Committee by the Hon'ble Speaker, Lok Sabha on 28th August, 2006 under Rule 331 E(b) of the Rules of Procedure and Conduct of Business in Lok Sabha for examination and Report.

3. The Committee wish to express their thanks to the representatives of the Ministry of Social Justice and Empowerment, Registrar General of India and National Commission For Scheduled Castes for tendering evidence and placing their considered views before the Committee and also for furnishing written notes and information as desired by the Committee in connection with the examination of the Bills.

4. The Committee considered and adopted the report on the Bill at their sitting held on 14th December, 2006.

5. For facility of reference and convenience, observations and recommendations of the Committee have been printed in thick type in the body of the Report.

New Delhi
14 December, 2006
23 Agrahayana, 1928 (Saka)

SUMITRA MAHAJAN
CHAIRPERSON,
Standing Committee on Social
Justice and Empowerment.

CHAPTER I

INTRODUCTORY

1.1 The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006 was introduced in the Lok Sabha on 31 June, 2006. The Bill was referred to the Standing Committee on Social Justice and Empowerment on 28 August, 2006 for examination and report thereon. A copy of the Bill as introduced in Lok Sabha is appended (Annexure I). The Bill seeks to achieve the following objectives:

- (i) inclusion of new castes based on social, educational and economic backwardness;
- (ii) inclusion of synonymous communities in respect of a caste in the existing list; and
- (iii) Modifications or imposition of area restrictions in the existing entries.

1.2 The Ministry of Social Justice and Empowerment have informed the Committee that Article 366(24) of the Constitution defined 'Scheduled Castes' as "such castes, races or tribes or parts of or groups within such castes, races or tribes as are deemed under article 341 to be Scheduled Castes for the purpose of the Constitution." The test applied for inclusion in the list of Scheduled Castes is "extreme social, educational and economic backwardness arising out of traditional practice of untouchability."

1.3 Clause (1) of Article 341 of the Constitution provides that "The President may with respect to any State or Union Territory and where it is a State after consultation with the Governor thereof, by public notification, specify the castes,

races or tribes or parts of or groups within castes, races or tribes which shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to that State or Union Territory, as the case may be. As per the said provision, following Orders were issued:

- (i) The Constitution (Scheduled Castes) Order 1950 (Appendix I).
- (ii) The Constitution (Scheduled Castes) (Union Territories) Order, 1951(Appendix II).
- (iii) The Constitution (Jammu & Kashmir) Scheduled Castes Order, 1956 (Appendix III).
- (iv) The Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962 (Appendix IV).
- (v) The Constitution (Pondicherry) Scheduled Castes Order, 1964 (Appendix V).
- (vi) The Constitution (Sikkim) Scheduled Castes Order, 1978 (Appendix VI).

1.4 Subsequently, the lists of Scheduled Castes have been amended from time to time as per provision under Clause (2) of Article 341 of the Constitution, which provides that, "Parliament may by law include in or exclude from the list of Scheduled Castes specified in a notification issued under clause (1) any caste, race or tribe or part of or groups within any caste, race or tribe, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification". The first list of Scheduled Castes after promulgation of

the Constitution of India in 1950 was notified through Presidential Orders of 1950 under Article 341 (1) of the Constitution.

1.5 With a view towards systematically considering the modifications in the lists of Scheduled Castes and Scheduled Tribes, the Government of India finalized modalities on 15.06.1999 and modified on 25.06.2002 (copy at Annexure –II). In accordance with the approved modalities; the proposal of the concerned State Government/Union Territory Administration is referred to the Registrar General of India (RGI) for obtaining their comments. In case the RGI agrees with the proposal, the proposal is then referred to the National Commission for Scheduled Castes (National Commission for Scheduled Castes and Scheduled Tribes, before bifurcation into two separate Commission namely National Commission for Scheduled Castes and National Commission for Scheduled Tribes). In case the National Commission for Scheduled Castes also agrees with the proposal, then such proposals which have been agreed to by the Registrar General of India and the National Commission for Scheduled Castes, are put to inter-Ministerial consultation and thereafter based on the decision of the Government to modify the list of Scheduled Castes, a Bill after having followed procedural requirements is introduced in Parliament towards modifications required in the list of Scheduled Castes, as any modification in the list of Scheduled Castes can be done by an Act of Parliament in view of Article 341(2) of the Constitution of India. In view of several consultation processes and procedural steps involved, it is not possible to specify any time frame in regard to completion of the process towards modification in the list of Scheduled Castes.

CHAPTER – II

REPORT

2.1 The Ministry of Social Justice and Empowerment have informed the Committee that a number of requests were received from time to time from the State Governments for removing anomalies in the List of Scheduled Castes by inclusion of new castes, based on social, educational and economic backwardness; inclusion of synonymous communities in respect of a caste in the existing list; and modifications or imposition of area restrictions in the existing entries, from the lists of Scheduled Castes. Accordingly, the lists of Scheduled Castes are proposed to be modified for 7 States in respect of 17 communities after consultation, with the concerned State Governments, the Registrar General of India and the National Commission for Scheduled Castes.

2.2 In the present Bill, 17 claims have been included by the Ministry, out of which 12 claims for inclusion as synonymous communities, 1 claim for imposition of area restriction, 1 claim for modification and 3 for new inclusion in the Scheduled Castes list. The proposed Amendments in this list of Scheduled Castes in respect of seventeen communities for the States of Haryana, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab and Chhattisgarh as contained in the Constitution (Scheduled Castes) Order (Amendment) Bill, 2006 are as following:-

Sl. No.	States / UTs	Inclusion as synonymous	Imposition of Area Restriction	Modification	New Entry	Total
1.	Haryana	2				2
2.	Kerala		1			1
3.	Madhya Pradesh			1		1
4.	Maharashtra	4				4
5.	Orissa	6				6
6.	Punjab				2	2
7.	Chhattisgarh				1	1
	Total					17

A. HARYANA:

2.3 In Part V of the Schedule to the Constitution (Scheduled Castes) Order 1950, the Bill seeks to Substitute.

- (i) "5. Batwal, Barwala" for entry 5 and
- (ii) "24. Megh, Meghwal" for entry 24

2.4 The Ministry in their background material furnished to the Committee have stated that the State Government of Haryana have forwarded the claim for inclusion of Barwala as synonym of Batwal as this community suffers from untouchability. The Registrar General of India and the National Commission for Schedule Castes support the proposal for inclusion of Barwala in the list of Scheduled Castes as a synonym of Batwal, which is already listed as Scheduled Caste in the State of Haryana.

2.5 With regards to the inclusion of Meghwal community as a synonym of Megh community, the State Government have stated that the Meghwal and Megh

community are one and the same communities, have the same occupation and are at the same ethnic level. Megh caste is already notified as Scheduled Caste in Haryana. The Registrar General of India and the National Commission for Scheduled Castes support the proposal to include Meghwal as a synonym of Megh in the Scheduled Caste list of Haryana.

B. KERALA

2.6 In Part VIII of the Schedule to the Constitution (Scheduled Castes) Order 1950, the Bill seeks to substitute:

“61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State)” for entry 61.

2.7 The Ministry of Social Justice and Empowerment have informed that the State Government of Kerala had proposed the following two models to avoid ambiguity:

“Thandan excluding Ezhuvas and Thiyyas who are known as Thandan and Carpenters who are known as Thachan.”

“Thandan [excluding Ezhuvas and Thiyyas who are know as Thandan, in the erstwhile Cochin and Malabar areas] and [Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State].”

The former Kerala in the 1930's consisted of three political regions viz. Travancore, Cochin and Malabar. In the historic 1931 Census, all the Castes so far known as Backward Classes had been subjected to a test so as to identity the

real untouchable castes who were later termed as Depressed Classes. Thus in the Depressed Class list of 1931, Thandan was recognized as a depressed class in Travancore only and in the list of Cochin and Malabar, Thandan was not identified as a Depressed Class. In 1949, the princely States of Travancore and Cochin merged to form a single administrative unit, viz. Travancore-Cochin. Thus in the Scheduled Castes and Scheduled Tribes Order of 1950 relating to Kerala, Thandan was recognized as a Scheduled Caste in the erstwhile Travancore-Cochin State. The Chittur taluk of Palghat district consists of both the regions of erstwhile Cochin and Malabar as well in 1960's a few persons belonging to the superior Ezhuva community of Chittur taluk claimed Scheduled Caste Thandan status. An election petition of an MLA who contested in a reserved Constituency on the strength of SC Thandan community certificate was challenged then but the verdict of the Election Tribunal went in favour of SC Thandan claimant. As a result about 1000 families started enjoying SC Thandan status there. Following the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976, the area restriction relating to the Thandan community, and many other castes was lifted. The relatives of the superior Ezhuvas in the Chittur taluk of Palakkad district who claimed SC Thandan status are spread in many parts of the erstwhile Malabar. Thus after 1976, a number of litigations followed and it is estimated that during the period between 1976 and 1990 more than 20,000 fake SC community certificates were issued to the underserving persons. The cases reached up to the Hon'ble Supreme Court of India filed by the Palakkad Jilla Thandan Samrakshana Samiti and another Vs the State of Kerala and other (118, 199 KLT). As the counter affidavit filed by the State was not proper, a supplementary counter

affidavit was also filed but the latter was not considered by the Apex Court. However, the Court observed:-

“A State Government was entitled to initiate appropriate proposals for modification in cases where it was satisfied that modifications were necessary and, if after appropriate enquiry, the authorities were satisfied that a modification was required, an amendment could be undertaken as provided by the Constitution.”

The anthropological studies conducted by the Kerala Institute of Research, Training and Development Studies (KIRTADS), revealed that majority of them were Kudikidappukar (Tenents) in the past. They form a class of landless and were once labourers attached to the landed gentry. Tree climbing and coconut plucking are their traditional occupation. Their women folk engage in coconut palm leaf plating, rope making and also work as agricultural labourer. In the regional caste hierarchy of Travancore, the SC Thandan has a position lower to that of artisan castes. They accepted food and water from Ezhuva households but the Ezhuva did not accept the same from the Thandans. Since the Government of Kerala had been receiving complaint and reports that a section of Ezhava/Thiyya community of Palghat and Trichur districts who hold the title ‘Thandan’ are cornering the benefits earmarked for Scheduled Castes on the pretext that they are ‘Thandan’, a Scheduled Caste, though they were never subject to untouchability. In order to check the infiltration of ineligible persons into the fold of Scheduled Castes, on the pretext that they are Thandan, the Government of Kerala had proposed modification in the existing entry. The SC Thandan is fed along with the lower polluting castes. They presented in obeisance (customary present during

Onam) to their respective masters including Ezhuva. When a death occurs in an Ezhuva master's house, the Thandan attached to the family acts as messenger. In the funeral ceremonies relating to an Ezhuva or a Nair, the Thandan do all the manual works of cutting trees and splitting of logs for the pyre.

2.8 The Registrar General of India and the National Commission for Scheduled Castes examined the issue and expressed agreement with the proposal of the Government of Kerala to the modification in entry No. 61 of the Scheduled Caste list of State of Kerala.

C. MADHYA PRADESH

2.9 In part IX of the Schedule to the Constitution (Scheduled Castes) Order, 1950, the Bill seeks to substitute.

“2. Bagri, Bagdi (excluding Rajput, Thakur sub-castes among Bagri Bagdi)”
for entry 2.

2.10 The Ministry of Social Justice and Empowerment have intimated that due to similarity in the names, the people of Rajput Bagri/Bagdi caste are taking advantage of benefits that are available to Scheduled Castes. To prevent the malpractices that are being committed by Bagri/Bagdi Rajputs it is proposed to modify the present entry as Bagri, Bagdi (excluding Rajput, Thakur sub-castes among Bagri, Badgi).

2.11 The Registrar General of India and National Commission for Scheduled Castes expressed their agreement with the proposal of the State Government of Madhya Pradesh for modification in the Scheduled Caste list of the State.

D. MAHARASHTRA

2.12 In Part X of the Schedule to the Constitution (Scheduled Castes) Order 1950, the Bill seeks to substitute:

- (i) "8. Basor, Burud, Bansor, Bansodi, Basod," for entry 8.
- (ii) "11 Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamari, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Telegu Mochi, Kamati Mochis, Ranigar, Rohidas, Nona, Ramnami, Rohit, Samgar, Samagara, Satnami, Surjyabanshi, Suriyaramnami, Charmakar, Pardeshi Chamar, for entry 11.
- (iii) 12. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli, Hela," for entry 12.

2.13 The Ministry have stated that the State Government of Maharashtra after having carefully considered the matter recommended inclusion of Basod community in the list of Scheduled Castes as synonym of Basor, Burud, Bansor, Bansodi. The Registrar General of India and National Commission for Scheduled Castes agreed to support the proposal for inclusion of Basod community in the list

of Scheduled Castes as synonym of Basor, Burud, Bansor, Bansodi in the list of Scheduled Castes of Maharashtra.

2.14 With regards to the inclusion of Charmakar, Pardeshi Chamar as synonym of Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamari, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Telegu Mochi, Kamati Mochis, Ranigar, Rohidas, Nona, Ramnami, Rohit, Samgar, Samahgara, Satnami, Suryabanshi, Suriyaramnami in the Scheduled Castes List of Maharashtra, the Ministry has stated that the State Government after carefully considering the matter, recommended the inclusion of the same. The Registrar General of India and National Commission for Scheduled Castes agreed to with the proposal for inclusion of Charmakar and Pardeshi Chamar, as synonym of Bhambi, Bhambhi etc. in this List of Scheduled Caste of the State of Maharashtra.

2.15 The Ministry of Social Justice and Empowerment have further stated that the State Government considered carefully and recommended inclusion of Hela as synonym of Bhangji, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmali in the SC list. The Registrar General of India and the National Commission for Scheduled Castes agreed to with the proposal of the State Government for inclusion of Hela as synonym of Bhangji, Mehtar, etc. on the list of Scheduled Castes of the State.

E. ORISSA

2.16 In Part XIII of the Schedule to the Constitution (Scheduled Castes) order 1950, the Bill Seeks to Substitute:

- (i) “19. Chamar, Chamara, Chamar-Ravidas, Chamar-Rohidas, Mochi, Muchi, Satnami” for entry 19 and
- (ii) “42. Kandra, Kandara, Kadama, Kuduma, Kodma, Kodama”; for entry 42.

2.17 The Ministry of Social Justice and Empowerment have informed that the State Government have stated that the proposals for inclusion of Chamara, Chamar-Ravidas, Chamar-Rohidas as synonym of Chamar, Mochi, Muchi, Satnami (at Sl. No. 19) in the SC list of Orissa have been recommended by the Tribes Adivsory Council and Harijan Welfare Advisory Board and justify the criteria laid down. The Registrar General of India and the National Commission for Scheduled Castes agreed to with the proposals of the State Government for inclusion of Chamara, Chamar-Ravidas, Chamar Rohidas as synonym of Chamar, Mochi, etc. in the State list of Scheduled Castes of Orissa.

2.18 With regards to the inclusion of Kuduma, Kodma, Kodama as synonym of Kandra, Kandara, Kadama in the Scheduled Castes List of Orissa, the Committee have been informed that the State Government Orrissa have stated that the study report of the caste status of ‘Kuduma’ community as furnished by the Director, THRTI Orissa reveals that the stigma of untouchability is attached to this community and they have matrimonial relationship with Kandaras. As this

Kandaras caste has already been enlisted in the Scheduled Castes list of Orissa, the Kuduma Community may be considered for inclusion in the Scheduled Castes list. The Registrar General of India and the National Commission for Scheduled Castes considered this proposal and agreed to with the proposals of the State Government for inclusion of Kuduma, Kodma, Kadama as synonym of Kandra, Kandara, Kadama in the Scheduled Castes List of Orissa.

F. PUNJAB

2.19 In Part XIV of the Schedule to the Constitution (Scheduled Castes) Order 1950), the Bill seeks to insert::

“39. Mahatam, Rai Sikhi” after entry 38.

2.20 The Ministry of Social Justice and Empowerment have stated that the State Government forwarded a proposal for inclusion of Mahatam and Rai Sikh communities in the Scheduled Castes list of Punjab as an independent Scheduled Caste, instead of treating them synonym of Sirkiband. This was based on the comments of the Registrar General of India. The RGI had stated that according to published literature, Mahatam formed a caste of low status and lived as hunters and fowlers and were also reported as agriculturists. Based on these facts, the RGI agreed for inclusion of Mahatam, Rai Sikh in the SC list of Punjab as an independent Scheduled Caste. The National Commission for Scheduled Castes considered and approved the proposal of inclusion of Rai Sikh and Mahatam as independent Scheduled Caste communities in the SC list of Punjab.

G. CHHATTISGARH

2.21 In part XXIII of the Schedule to the Constitution (Scheduled Castes) Order 1950, the Bill after entry 43 seeks to insert

“44. Turi”

2.22 With regards to the inclusion of the Turi Community in the SC list of Chhattisgarh, the Ministry have stated that the State Government while forwarding its proposal had stated that Turi community is recognised as Scheduled Caste in the neighbouring States of Bihar and Jharkhand, Maharashtra, Gujarat, Orissa, Rajasthan, West Bengal, etc. Further, it was stated that Turi community is suffering from social disability based on traditional practice of untouchability. Their main occupation is making utensils of Bamboo. The Registrar General of India and the National Commission for Scheduled Castes considered the proposal and agreed with the same for inclusion of Turi community in the SC list of the State.

H. BENCHMARK FIGURE DESCRIBING EXTREME SOCIAL, EDUCATIONAL AND ECONOMIC BACKWARDNESS ARISING OUT OF TRADITIONAL PRACTISE OF UNTOUCHABILITY

2.23 The Ministry of Social Justice and Empowerment have stated that the test applied for inclusion of any community in the list of Scheduled Castes is ‘extreme social, educational and economic backwardness arising out of traditional practice of untouchability.’

2.24 Asked to state whether the Government have fixed any benchmark for deciding extreme, social, educational and economic backwardness arising out of

traditional practice of untouchability, the Ministry in their written replies stated that they have not fixed any such benchmark.

2.25 During the course of oral evidence, the Secretary, Ministry of Social Justice and Empowerment, with regards to the benchmarks of social, economic and educational backwardness stated that these were mere indicators only and the main criteria is sociological, anthropological and ethnographic, which related to the term untouchability. She further accepted that the literacy rate as well as how many families were below the poverty line figure were to be taken as indicators only and not as benchmarks. The main criteria or benchmark is mostly sociological.

I. ISSUE OF MIGRANT WORKERS

2.26 The Committee enquired whether the Government had ever taken up the issue of SC migrants, so as to ensure that they are able to enjoy the benefits of being a member of the SC community not only in the State of their origin, but also in the State where they migrated to, the Ministry in their written reply furnished to the Committee stated that the issue of benefits to SC migrants/settlers in the new city of Chandigarh has been taken up for consideration, in view of the peculiarities of the situation.

2.27 During the course of oral evidence, when asked to clarify the same the Secretary, Ministry of Social Justice and Empowerment acknowledged that the issue of SC migrants was a problem indeed and the Government was aware about it. But, she stated that the orders issued in 1975, when the Ministry of Home

Affairs dealt with the task of issuing Scheduled Caste Certificates, it was clear that Castes were State specific, i.e. the State of origin. This is so, as a Scheduled Caste Certificate is a State specific subject. The representative of the Ministry further stated that as per Article 341 (i) of the Constitution, the community is State /UT specific. When people migrate to other States, they can obtain the benefit of a SC from the State of their origin and not from the State to which they have migrated to, for the purpose of seeking education or employment or for any other purpose. This is the Constitutional position. They can get a Caste certificate from the State where they have migrated to, on production of caste certificate of the father or mother, but benefits will be drawn only from the State of other origin.

J. PROPOSALS FOR MODIFICATION IN THE LIST OF SCHEDULED CASTES PENDING WITH THE REGISTRAR GENERAL OF INDIA AND THE NATIONAL COMMISSION FOR SCHEDULED CASTES:

2.28 The Ministry of Social Justice and Empowerment informed the Committee that at the time of drafting the “Constitution (Scheduled Castes) Order (Amendment) Bill, 2006” processing of only 17 proposals had been completed, as per approved modalities. It was further stated by the Ministry that till date 29 proposals are pending with the Registrar General of India for modification in the list of Scheduled Castes and 24 proposals are pending with the National Commission for Scheduled Castes for modification in the list of Scheduled Castes.

2.29 During the course of evidence when enquired to by the Committee as to the reasons for 29 proposals for modification in the List of Scheduled Castes pending with the office of the Registrar General of India, the Registrar General of India and

Census Commissioner stated that as of date out of the 29 proposals pending with them, they have been able to clear 12 proposals. Of the 17 proposals pending with them, only 2 related to 2002, 13 are of 2005 and 2 are of 2006. He further stated that the 2 proposals of 2002 were repeat proposals. The Registrar General of India further clarified that the task confronting his office was enormous as they have to do a very in depth examination of all the proposals and also refer to past data. He further stated that they try to come to some understanding whether the RGI supports the proposal or does not support it. This is a very serious issue and we cannot afford to give it any less attention than it requires. He was however hopeful of giving comments on the pending 17 proposals at the earliest.

2.30 The Secretary, National Commission for Scheduled Castes in his deliberations before the Committee stated that out of the 24 proposals pending with the Commission for modification in the list of Scheduled Castes, the Commission has been able to give their comments on 5 of those cases. With regards to the 19 cases under examination by the Commission, he stated that these are basically of synonyms. The Castes are already included, but local variation in spelling or names is there and they are being thoroughly examined because as regards connotations one has to go thorough it carefully. He further stated that the basic caste was already a part of the SC list and the question is of addition of synonyms. He was hopeful of the Commission being able to comment on these 19 pending proposals soon.

2.31 The Committee note that “The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006” relates to the amendment in the Scheduled Castes lists of 7 States covering 17 communities. The changes proposed are inclusion of 12 communities as synonymous communities; imposition of area restriction for 1 community, 1 for modification and inclusion of 3 new communities in the Scheduled Castes list. The Committee further note that as per the modalities revised on 25, June, 2002 for deciding claim for inclusion in, exclusion from and other modifications in the orders specifying Scheduled Castes and Scheduled Tribes list, all 17 proposals for modification in the Scheduled Castes List have been duly processed by the Ministry of Social Justice and Empowerment in consultation with the concerned State Government, the Registrar General of India and the National Commission for Scheduled Castes. The Committee approve the amendments in the Bill in its entirety.

2.32 The Committee note with concern that though the test applied for inclusion in the list of Scheduled Castes, as stated by the Ministry, is “extreme social, educational and economic backwardness arising out of traditional practice of untouchability, yet the Government have not benchmarked the figure describing extreme social, educational and economic backwardness and have further stated that factors like literacy rate and per capita income are to be taken as indicators only and not benchmarks. Though the Committee agree with the view of the Ministry that the main criteria for inclusion of a community in the Scheduled Castes list is sociological, anthropological and ethnographic, which relates to the term

untouchability yet the Committee are of the view that in the present era of information revolution, the Government should have with them the data highlighting per capita income as well as literacy rate for all communities included in the Scheduled Caste list, as well as of those communities which it plans to include in the Scheduled Castes list. The Committee, therefore, strongly recommend that the Ministry not only make available with it the data highlighting literacy rate and per capita income but also fix a benchmark for deciding extreme social, educational and economic backwardness. By doing so, the Committee are of the firm opinion that the Government would be better able to gauge and monitor the social emancipation, educational empowerment and economic development of all Scheduled Caste communities.

2.33 The Committee note with concern that the Government have not given a serious thought to the ever burgeoning issue of Scheduled Caste migrants and are unhappy with the present situation, which stipulates that a person belonging to Scheduled Caste community can avail the benefits of being a Scheduled Caste only in the State of his origin and not in the State where he migrated to, even though he might have stayed permanently at his migrated State for decades. The Ministry have stated that this restriction stems from Article 341 (i) of the constitution, which states that a community is State/Union Territory specific. The only benefit that a migrant SC can avail is that on production of the caste certificate of his parents, he or she can obtain a caste certificate from the State where they migrated to, but cannot avail any benefits of being a Scheduled Caste in terms of education,

employment or any other purpose. The Committee take note the view of the Ministry that these are the provisions of the Constitution which are the restricting factor, yet they are of the firm opinion that keeping in view the prevalent ground situation, wherein mass migration of population takes place from one state to another due to economic factors, a change in this policy is paramount. The Committee therefore desire that the Government should consider the feasibility of according benefits to SC migrants in the State where they have migrated to.

2.34 The Committee are constrained to note that at the time of drafting “The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006, processing of only 17 proposals had been completed as per approved modalities and 53 proposals for modification in the list of Scheduled Castes were pending with the office of the Registrar General of India and the National Commission for Scheduled Castes. Some of these proposals are pending with the Registrar General of India from the year 1999, 2000 and so on and with the National Commission for Scheduled Castes from the year 2003, 2005 and 2006. The Committee feel that a substantial amount of time would elapse before the Registrar General of India and National Commission for Scheduled Castes clear all their pending proposals thus enabling the Ministry to draft another Constitution (Scheduled Castes) Order (Amendment) Bill. The Registrar General of India and National Commission for Scheduled Castes have cited the reasons for delay being due to an in-depth study required in deciding whether a community qualifies to be included in the Scheduled Castes list.

The Committee are not at all satisfied at this inordinate delay on the part of the Registrar General of India as well as National Commission for Scheduled Castes in clearing these proposals and express their deep anguish at this sordid state of affairs. The Committee, therefore, strongly recommend that both the Registrar General of India and the National Commission for Scheduled Castes get their act together and clear the proposals pending with them expeditiously. The Committee further desire that the Government lay down a time frame for the RGI and NCSC to give their comments on cases referred to them for modification in the list of Scheduled Castes by the Ministry so as to overcome this unduly long delay in clearing proposals.

NEW DELHI;
14 December , 2006
23 Agrahayana , 1929 (Saka)

SUMITRA MAHAJAN,
Chairperson,
Standing Committee on
Social Justice and
Empowerment.

ANNEXURE - I

As Introduced in Lok Sabha

**THE CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2006.**

A

BILL

Further to amend the Constitution (Scheduled Castes) Order, 1950.

BE: it enacted by Parliament in the Fifty -seventh Year of the
Republic of India as follows:-

1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2006. Short title

2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950,- Amendment of the
 - (a) IN PART V.-Haryana. Schedule
 - (i) for entry 5, substitute -
“5. Batwal, Barwala”;
 - (ii) for entry 24, substitute –
“24. Megh, Meghwal”;
 - (b) IN PART VIII. – Kerala, for entry 61, substitue –
“61. Thandan (excluding Ezhuvass and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas) and (Charpenters who are known as Thachan, in the erstwhile Cochin and Travancore State)”;
 - (c) IN PART IX. – Madhya Pradesh, for entry 2, substitute-
“2. Bagri, Bagdi (excluding Rajput, Thakur sub-castes among Bagri, Bagdi)”;
 - (d) IN PART X. – Maharastra.-

(i) for entry 8, substitute-

“8. Basor, Burud, Bansor, Bansodi, Basod”;

(ii) for entries 11 and 12, substitute-

“11. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamari, Chambhar, Chamgar, Harlayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Telegu Mochi, Kamati Mochi, Ranigar, Rohidas, Nona, Ramnami, Rohit, Samgar, Samagara, Satnami, Suriyabanshi, Suriyaramnami, Charmakar, Pardeshi Chamar;

12. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmali, Hela”;

(e) IN PART XIII.-Orissa,-

(i) for entry 19, substitute-

“19, Chamar, Chamara, Chamar-Ravidas, Chamar-Rohidas, Mochi, Muchi, Satnami”;

(ii) for entry 42, substitute-

“42. Kandra, Kandara, Kadama, Kuduma, Kodma, Kodama”;

(f) IN PART XIV. - Punjab, after entry 38, insert-

“39. Mahatam, Rai Sikh”;

(g) IN PART XXIII. – Chhattisgarh, after entry 43, insert-

“44. Turi”.

STATEMENT OF OBJECTS AND REASONS

As per the provisions of article 341 of the Constitution, the list of Scheduled Castes was first notified in 1950 and this list was modified from time to time. A number of requests were received from the State Governments for modifications in the list, such as, inclusion new communities, inclusion of synonymous communities imposing area restrictions other modifications of certain existing entries.

2. The above requests have been processed in accordance with the modalities approved by the Government on 15th June, 1999 and modified on 25th June, 2002. After consultation with the concerned State Governments, the Registrar General of India and the National Commission for Scheduled Castes, the list of the Scheduled Castes in respect of seventeen communities for the States of Haryana, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab and Chhattisgarh are proposed to be amended.

3. The propose amendments in the Constitution (Scheduled Castes) Order (Amendment) Bill, 2006 broadly fall under the following categories, namely:-

(i) inclusion of new castes based on social, educational and economic backwardness;

(ii) inclusion of synonymous communities in respect of a caste in the existing list; and

(iii) modifications or imposition of area restrictions in the existing entries.

4. The Bill seeks to achieve the above objects.

MEIRA KUMAR.

**NEW DELHI:
The 28th June, 2006.**

FINANCIAL MEMORANDUM

The Bill seeks to include new castes based on social, educational and economic backwardness, synonymous communities in respect of a caste and modifications in the existing entries relating to seventeen communities in the list of Scheduled Castes for the States of Haryana, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab and Chhattisgarh. This will entail additional recurring and non-recurring expenditure on account of benefits of schemes meant for development of the Scheduled Castes.

2. It is not possible to estimate the likely expenditure to be incurred on this account at this stage. However, the expenditure, whether recurring or non-recurring, will be met out of the Consolidated Fund of India.

EXTRACTS FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950

(C.O. 19)

* * * * *

PART V. – Haryana

* * * * *

5. Batwal

* * * * *

24. Megh

* * * * *

PART VIII. – Kerala

* * * * *

61. Thandan

* * * * *

PART IX. – Madhya Pradesh

* * * * *

2. Bagri, Bagdi

* * * * *

PART X. – Maharashtra

* * * * *

8. Basor Burud, Bonsor, Bansodi

* * * * *

11. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamari, Chambhar, chamgar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Telegu Mochi, Kamati Mochi, Ranigar, Rohidas, ona, Ramnami, rohit, Samgar, Samagara, Satnami, Surjyabanshi, Surjyaramnami

12. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli

* * * * *

PART XIII. – Orissa

* * * * *

19. Chamar, Mochi, Muchi, Satnami.

* * * * *

42. Kandra, Kandara

* * * * *

LOK SABHA

A

BILL

further to amend the Constitution (Scheduled Castes) Order, 1950.

(Smt. Meira Kumar, Minister of Social Justice and Empowerment)

MGIPMRND-1630LS(1)-26-07-2006

ANNEXURE – II

MODALITIES FOR DECIDING CLAIMS FOR INCLUSION IN, EXCLUSION FROM AND OTHER MODIFICATIONS IN THE ORDERS SPECIFYING SCHEDULED CASTES AND SCHEDULED TRIBES LISTS

(Revised as on 25.6.2002)

Modalities for deciding claim for inclusion in, exclusion from and other modifications in the Orders specifying Scheduled Castes and Scheduled Tribes have been notified. Such proposals are required to be processed as indicated below.

- (a) Cases favoured by both the State Governments and the Registrar General of India (RGI) in their most recent reports would be referred to the National Commission for Scheduled Castes and Scheduled Tribes for their opinion. They would be forwarded to the Commission individually or in batches, as may be practicable, along with the comments of the State Governments and the RGI as well as any relevant material/information furnished by them or by representatives.
- (b) Some issues concern not one but several States e.g. the status of SC/ST migrants. These would also be referred to the National Commission if the RGI and majority of concerned states have supported modification.
- (c) It may be suggested to the Commission that, while examining the above cases, they should associate, through panels or other means, expert individuals, organizations and institutions in the fields of anthropology, ethnography and other social sciences, in addition to the State Governments, RGI and the Anthropological Survey of India, on a regional basis. They may also consider holding public hearings in areas relevant to the claims under examination. These guidelines cannot be binding on the Commission, but may be suggested in the interest of fuller examination of the cases. The Commission would

also be requested to give priority to cases in which the Courts have given directives regarding decision within a stipulated time period. (In such cases, extension of time would be sought from the courts where necessary, citing these modalities for the determination of claims). Such cases would be separately processed and sent for earlier decision.

- (d) Amending legislation would be proposed to the Cabinet in all cases in which the National Commission, RGI as well as the State Governments have favoured modification. Those cases with which the State Governments and the RGI are in agreement, but which the Commission have not supported, would be rejected at the level of Minister for Social Justice and Empowerment.
- (e) Claims for inclusion, exclusion or other modifications that neither the RGI nor the concerned State Governments have supported would not be referred to the National Commission. These would be rejected at the level of the Minister for Social Justice and Empowerment.
- (f) In the case of claims recommended by the concerned State Governments, but not agreed to by the RGI, the State Governments would be asked to review or further justify their recommendations in the light of RGI's comments. Thereafter, they would be taken up again with RGI. These cases would remain under consideration until agreement is reached between views of the RGI and the concerned States, at which time they would be disposed of in accordance with the modalities at (a) to (e) above. Cases which the RGI have recommended, but which the State Governments have not favoured, would be similarly processed.
- (g) Claims in respect of which the comments of either the RGI or the State Governments or of both are awaited would remain under

consideration until their views are received. Thereafter, they would be dealt with the accordance with the modalities at (a) to (f) above.

(h) Claims recommended suo-moto by the National Commission would be referred to RGI and the State Governments. Depending on their responses, they would be disposed of in accordance with the modalities at (d) to (f) as may be applicable.

**MINUTES OF THE THIRD SITTING OF THE STANDING COMMITTEE ON
SOCIAL JUSTICE AND EMPOWERMENT HELD ON MONDAY, 16th
OCTOBER, 2006.**

The Committee met from 15.00 hrs. to 16.05 hrs. in Committee Room
'B' Parliament House Annexe, New Delhi.

PRESENT

Smt. Sumitra Mahajan - CHAIRPERSON

**MEMBERS
LOK SABHA**

2. Shri Eknath M. Gaikwad
3. Dr Babu Rao Mediyam
4. Shri Rupchand Murmu
5. Smt Usha Verma

**MEMBERS
RAJYA SABHA**

6. Shri Silvius Condpan
7. Shri Dharam Pal Sabharwal
8. Shri Tarlochan Singh
9. Shri Veer Singh
10. Ms Anusuiya Uikey
11. Shri Nand Kishore Yadav

LOK SABHA SECRETARIAT

- | | | | |
|----|--------------------|---|------------------|
| 1. | Shri R.K. Saxena | - | Deputy Secretary |
| 2. | Shri Bhupesh Kumar | - | Under Secretary |

**REPRESENTATIVES OF THE MINISTRY OF SOCIAL JUSTICE
AND EMPOWERMENT**

Sl.No.	Name of the Officer	Designation and Organisation
1.	Smt. Veena Chhotray	Secretary, Ministry of Social Justice and Empowerment
2.	Shri D.V.S. Ranga	Joint Secretary, (SCD)
3.	Shri. V.R. Malhotra	Director (SCD)
4.	Shri. T.C. Joshi	Assistant Director (SCD)

At the outset Hon. Chairperson welcomed the members and representatives of the Ministry of Social Justice and Empowerment to the sitting of the Committee.

2. Hon'ble Chairperson informed the Members that Hon'ble Speaker Lok Sabha had referred 'The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006" to the Committee for examination and report within three months. She pointed out that the proposed Bill seeks to amend the lists of Scheduled Castes in the States of Haryana, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab and Chhattisgarh, so as to ensure (i) inclusion of new castes based on social, educational and economic backwardness (ii) inclusion of synonymous communities in respect of caste in the existing list (iii) modifications or imposition of area restrictions in the existing entries. She enquired from the Secretary the background, justifications and broad provisions of the proposed Bill.

3. The Secretary, Ministry of Social Justice and Empowerment explained the background, justification and broad provisions of the Bill. She further stated that towards systematically considering the modifications in the lists of the Scheduled Castes, the Government of India finalized the modalities on 15.06.1999 and again on 25.06.2002. As per these modalities, the proposal of the concerned State Government or UT Administration is referred to the Registrar General of India (RGI) for obtaining their comments. When they agree with the proposal, it is referred to the National Commission for Scheduled Castes and after that the orders of the Government are obtained by Inter-Ministerial consultations. Thereafter, the Bill is introduced in Parliament.

4. She also apprised the Committee that the Bill proposes to amend the lists of Scheduled Castes in respect of 17 communities for the States of Haryana, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab and Chhattisgarh after having completed the prescribed modalities.

5. Thereafter, the members raised queries, which inter-alia included the number of proposals received from other States for inclusion in the Scheduled Caste List, the number of proposals agreed to and the number of proposals pending, the issue of migration of population from one State to another State and whether a person who enjoys the status of Scheduled Caste in his native State will also get that advantage in another State and the basis for including a community in the Scheduled Castes List.

6. The representatives of the Ministry of Social Justice and Empowerment responded to the queries. Hon'ble Chairperson directed them to send written replies to the queries of Members for which ready information was not available with them.

7. Hon'ble Chairperson thanked the representatives of the Ministry of Social Justice and Empowerment for giving valuable information to the Committee on the Bill and expressing their views in a candid manner.

A verbatim record of the Proceedings has been kept.

The Committee then adjourned.

MINUTES OF THE FIFTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON WEDNESDAY, 15th NOVEMBER, 2006.

The Committee met from 11.00 hrs. to 12.45 hrs. in Committee Room 'B' Parliament House Annexe, New Delhi.

PRESENT

Smt. Sumitra Mahajan - CHAIRPERSON

MEMBERS
LOK SABHA

2. Shri Mahaveer Bhagora
3. Dr Babu Rao Mediyam
4. Shri Kailash Meghwal
5. Shri Rupchand Murmu
6. Smt. Krishna Tirath
7. Smt Usha Verma

MEMBERS
RAJYA SABHA

8. Shri Silvius Condpan
9. Shri Mahmood A. Madani
10. Dr. Narayan Singh Manaklao
11. Shri Dharam Pal Sabharwal
12. Shri Veer Singh
13. Ms Anusuiya Uikey
14. Shri Nand Kishore Yadav

LOK SABHA SECRETARIAT

1. Shri R.K. Saxena - Deputy Secretary
2. Shri Bhupesh Kumar - Under Secretary

**REPRESENTATIVES OF THE MINISTRY OF SOCIAL JUSTICE
AND EMPOWERMENT AND MINISTRY OF LAW AND JUSTICE (LEGISLATIVE
DEPARTMENT)**

Sl.No.	Name of the Officer	Designation and Organisation
1.	Smt. Veena Chhotray	Secretary, Ministry of Social Justice and Empowerment
2.	Shri V.R. Malhotra	Director, (Scheduled Castes Division), Ministry of Social Justice and Empowerment
3.	Shri S.R. Dhaleta,	Joint Secretary & Legislative Counsel, Ministry of Law and Justice (Legislative Department)
4.	Smt. Veena Kothavale	Assistant Legislative Counsel, Ministry of Law and Justice (Legislative Department)

2. At the outset Hon. Chairperson welcomed the Members and representatives of the Ministry of Social Justice and Empowerment and Ministry of Law and Justice, Legislative Department to the sitting of the Committee. She enquired from the Secretary, Ministry of Social Justice and Empowerment about the benchmark figure describing extreme social, educational and economic backwardness arising out of traditional practice of untouchability. She expressed surprise over the fact that 24 proposals for modification in the list of Scheduled Castes referred to the National Commission for Scheduled Castes are still pending and some cases have been pending since the year 1999. Also, 29 proposals referred to the Registrar General of India during the year 2003, 2005 and 2006,

have not been cleared so far. She enquired from the Secretary the reasons for non-clearance of these proposals even after a lapse of many years.

3. The members also raised some queries, which inter-alia included the issue of migration of population from one State to another State and whether a person who enjoys the status of a Scheduled Caste in his native State also gets that advantage in another state and the number of proposals pending with the Registrar General of India and National Commission for Scheduled Castes for modification in the List of Scheduled Castes.

4. With regards to the benchmarks of social, economic and educational backwardness, the Secretary, Ministry of Social Justice and Empowerment stated that these were indicators only, but the main criteria is sociological, anthropological and ethnographic, which related to the term untouchability. About the delay on the part of the National Commission for Scheduled Castes and Registrar General of India in clearing the 53 proposals referred to them for modification in the list of Scheduled Castes, the Secretary explained that once a proposal for modification in the List of Scheduled Castes is received from the State Governments, it is forwarded to the Registrar General of India for conducting anthropological, sociological and ethnographic studies. Further, the Registrar General of India has to look into previous records as well. In order to satisfy themselves completely, the Registrar General of India carries out detailed research, which does involve a lot of time. Once the RGI clears the proposal it is forwarded to the National Commission for Scheduled Castes for their views.

5. However, the Committee decided to hold a meeting with the representatives of the Registrar General of India and National Commission for Scheduled Castes to further enquire about the reasons for delay in finalizing the proposals pending with them.

6. Hon'ble Chairperson thanked the representatives of the Ministry of Social Justice and Empowerment for giving valuable information to the Committee on the Bill and expressing their views in a candid manner.

A verbatim record of the Proceedings has been kept.

The Committee then adjourned.

ANNEXURE - V

MINUTES OF THE SIXTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON THURSDAY, 23rd NOVEMBER, 2006.

The Committee met from 15.00 hrs. to 1640 hrs. in Committee Room 'C' Parliament House Annexe, New Delhi.

PRESENT

Smt. Sumitra Mahajan - CHAIRPERSON

MEMBERS LOK SABHA

2. Mohd. Shahid Akhlaque
3. Shri Mahaveer Bhagora
4. Shri Eknath M. Gaikwad
5. Dr Babu Rao Mediyam
6. Shri Lalit Mohan Suklabaidya

MEMBERS RAJYA SABHA

7. Shri Silvius Condpan
8. Dr. Radhakant Nayak
9. Shri Abdul Wahab Peevee
10. Shri Dharam Pal Sabharwal

LOK SABHA SECRETARIAT

1. Shri R.K. Saxena - Deputy Secretary
2. Shri Bhupesh Kumar - Under Secretary

**REPRESENTATIVES OF THE MINISTRY OF SOCIAL JUSTICE AND
EMPOWERMENT, REGISTRAR GENERAL OF INDIA AND NATIONAL
COMMISSION FOR SCHEDULED CASTES**

Sl.No.	Name of the Officer	Designation and Organisation
1.	Dr. (Smt.) Veena Chhotray	Secretary, Ministry of Social Justice and Empowerment
2.	Shri V.R. Malhotra	Director, (Scheduled Castes Division), Ministry of Social Justice and Empowerment
3.	Shri D.K. Sikri	Registrar General of India and Census Commissioner
4.	Shri S.K. Sood	Secretary, National Commission for Scheduled Castes
5.	Shri S.S. Sharma	Joint Secretary, National Commission for Scheduled Castes

2. At the outset Hon. Chairperson welcomed the Members and representatives of the Ministry of Social Justice and Empowerment, Registrar General of India and the National Commission for Scheduled Castes to the sitting of the Committee. Thereafter, she pointed out that at the time of drafting the “The (Scheduled Castes) Order (Amendment) Bill, 2006 processing of only 17 proposals had been completed as per the approved modalities. She expressed surprise over the fact that 24 proposals for modification in the List of Scheduled Castes referred to the National Commission for Scheduled Castes, from the year 1999, 2000 have not been cleared as yet. She also pointed out that 29 proposals referred to the Registrar General of India for modification in the list of Scheduled Castes are still pending for clearance. She enquired from the concerned officials the reasons for undue delay in clearance of those proposals.

3. The Registrar General of India clarified the queries put forth by Hon’ble Chairperson and stated that on receipt of proposals for modification in the list of

Scheduled Castes from the Ministry of Social Justice and Empowerment, the office of the Registrar General of India after having studied the material furnished by the respective State Government conducts its own anthropological, sociological and ethnographic studies in detail to ascertain whether the cases forwarded by of the State Governments fulfill the laid down criteria. As this requires detailed study, considerable time is involved in the process.

4. Thereafter, the Secretary Ministry of Social Justice and Empowerment and Secretary National Commission for Scheduled Castes responded to the queries put forth by Hon'ble Chairperson and Members.

5. Hon'ble Chairperson then thanked the representatives of the Ministry of Social Justice and Empowerment, Registrar General of India and National Commission for Scheduled Castes for giving valuable information to the Committee on the Bill and expressing their views in a candid manner.

The witnesses then withdrew.

6.	X	X	X		X	X	X		X	X	X
7.	X	X	X		X	X	X		X	X	X

A verbatim record of the Proceedings has been kept.

The Committee then adjourned.

ANNEXURE-VI

MINUTES OF THE EIGHTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON THURSDAY, 14th DECEMBER, 2006.

The Committee met from 15.30 hrs. to 1630 hrs. in Committee Room B Parliament House Annexe, New Delhi.

PRESENT

Smt. Sumitra Mahajan - CHAIRPERSON

MEMBERS LOK SABHA

2. Shri Mahaveer Bhagora
3. Dr Babu Rao Mediyam
4. Shri Rabindar Kumar Rana
5. Shri P.A. Sangma
6. Smt. Pratibha Singh
7. Shri Lalit Mohan Suklabaidya
8. Smt. Usha Verma

MEMBERS RAJYA SABHA

9. Shri Urkhao Gwra Brahma
10. Dr. Narayan Singh Manaklao
11. Dr. Radhakant Nayak
12. Ms. Anusuiya Uikey
13. Shri Nand Kishore Yadav

LOK SABHA SECRETARIAT

- | | | | |
|----|--------------------|---|------------------|
| 1. | Shri A.K. Singh | - | Joint Secretary |
| 2. | Shri R.K. Saxena | - | Deputy Secretary |
| 3. | Shri Bhupesh Kumar | - | Under Secretary |

2. At the outset, Hon'ble Chairperson welcomed the new Members nominated to the Committee. Thereafter, she apprised the Members that they were meeting to consider and adopt three Draft Reports of the Committee namely, (i) Twentieth Report on "The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006" (ii) Twenty-first Report on action taken by the Government on the recommendations/observations contained in the Fifteenth Report of the Committee on the subject "National Backward Classes Finance and Development Corporation" of the Ministry of Social Justice and Empowerment and (iii) Twenty-second Report on action taken by the Government on the recommendations/observations contained in the Seventeenth Report of the Committee on Demands for Grants – 2006-2007 of the Ministry of Tribal Affairs.

3. The Committee first took up the Twentieth Report on "The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006" and adopted the same with out any amendment.

4. x x x x x x x x x x

5. x x x x x x x x x x

6. The Committee authorized the Chairperson to finalize and present the reports on their behalf to the Parliament.

7. x x x x x x x x x x

The Committee then adjourned.

THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950¹

(CO. 19)

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Governors and Rajpramukhs of the States concerned, is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Scheduled Castes) Order, 1950.

2. Subject to the provisions of this Order, the castes races or tribes or parts of, or groups within castes or tribes specified in ²[Parts I to ³[⁴[⁵[XXIV]]]] of the Schedule to this Order shall, in relation to the States to which those Parts respectively relate, be deemed to be Scheduled Castes so far as regards member thereof resident in the localities specified in relation to them in those Parts of that Schedule.

⁶[3. Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the Hindu ⁷[, the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.]

⁸[4. Any reference in this Order to a State or to a district or other territorial division thereof shall be construed as a reference to the State, district or other territorial division as constituted on the 1st day of May, 1976.]

⁹[**THE SCHEDULE**

Part I – Andhra Pradesh

- | | |
|----------------|--|
| 1. Adi Andhra | 9. ¹⁰ [Beda (Budga) Jangam (in the district of Heydrabad, Ranga Reddy, Mahbubnagar, Adilabad, Nizamabad, Medak, Karimnagar, Warangal, Khammam and Nalgonda)] |
| 2. Adi Dravida | ¹⁰ . Bindla |
| 3. Anamuk | ¹¹ [11. Byagara, Byagari] |
| 4. Aray Mala | |
| 5. Arundhatiya | |
| 6. Arwa Mala | |
| 7. Bariki | |
| 8. Bavuri | |

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1. Vide S.R.O. 385, dated 10th August, 1950, published in the Gazette of India, Extra, Pt. II, Sec. 3, dated 10th August, 1950.
 2. Subs. by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956.
 3. Subs. by Act 18 of 1987, sec. 19 and First Sch., for “XXI” (w.e.f. 30-5-1987).
 4. Subs. by Act 28 of 2000, sec. 19 and Third Sch., for “XXII” (w.e.f. 1-11-2000).
 5. Subs. by Act 29 of 2000, sec. 24 and Fifth Sch., for “XXIII” (w.e.f. 9-11-2000).
 6. Subs. by Act 63 of 1956, sec 3 and First Sch., for paragraph 3.
 7. Subs. by Act 15 of 1990, sec.2, for “or the Sikh.”
 8. Subs. by Act 108 of 1976, sec.3 and First Sch., for paragraph 4 (w.e.f. 27-7-1977)
 9. Subs. by Act 108 of 1976, sec.3 and First Sch., for the Schedule (w.e.f. 27-7.1977).
 10. Subs. by Act 61 of 2002, sec.2 and Sch.I, for entry 9 (w.e.f. 17.12.2002).
 11. Subs. by Act 61 of 2002,sec.2 and Sch. I, for entry 11 (w.e.f. 17.12.2002).

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- | | |
|---|------------------------|
| 12. Chachati | 36. Mala Dasari |
| 13. Chalavadi | 37. Mala Dasu |
| ¹ [14. Chamar, Mochi, Muchi, Chamar-Ravidas, Chamar-Rahidas] | 38. Mala Hannai |
| 15. Chambhar | 39. Malajangam |
| 16. Chandala | 40. Mala Masti |
| 17. Dakkal, Dokkalwar | 41. Mala Sale, Nethani |
| 18. Dandasi | 42. Mala Sanyasi |
| 19. Dhor | 43. Mang |
| 20. Dom, Dombara, Paidi, Pano | 44. Mang Garodi |
| | 45. Manne |

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|--|---|
| 21. Ellamalawar, Yellammalawandlu | 46. Mashti |
| 22. Ghasi, Haddi, Relli, Chanchandi | 47. Matangi |
| ² [23. Godagali, Godagula (in the districts
of Srikakulam Vizianagram and
Vishakhapatanam)] | 48. Mehtar |
| 24. Godari | 49. Mitha Ayyalvar |
| 25. Gosangi | 50. Mundala |
| 26. Holey a | 51. Paky, Moti, Thoti |
| 27. Holey a Dasari | ⁵ [***] |
| 28. Jaggali | 53. Pamidi |
| 29. Jambuvulu | 54. Panchama, Pariah |
| ³ [30. Kolupulavandlu, Pambala,
Pambanda, Pambala] | 55. Relli |
| 31. Madasi Kuruva, Madari Kuruva | 56. Samgara |
| 32. Madiga | 57. Samban |
| 33. Madiga Dasu, Mashteen | 58. Sapru |
| 34. Mahar | 59. Sindhollu, Chindollu |
| ⁴ [35. Mala, Mala Ayawaru] | ⁶ [60. Yatala
61. Valluvan] |

PART – II Assam.

- | | |
|--------------------------|----------------------------|
| 1. Bansphor | 7. Jalkeot |
| 2. Bhuinmali, Mali | 8. Jhalo, Malo, Jhalo-Malo |
| 3. Brittial Bania, Bania | 9. Kaibartta, Jaliya |
| 4. Bhupi, Dhobi | 10. Lalbegi |
| 5. Dugla, Dholi | 11. Mahara |
| 6. Hira | 12. Mehtar, Bhanghi |

1. Subs. by the Act of 61 of 2002, sec.2 and Sch. I for entry 14(w.e.f. 17-12-2002).
2. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 23 (w.e.f. 17-12-2002).
3. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 30 (w.e.f. 17-12-2002).
4. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 35 (w.e.f. 17-12-2002).
5. Entry 52 omitted by Act 61 of 2002, sec. 2 and Sch. I, (w.e.f. 17-12-2002).
6. Ins. by Act 61 of 2002, sec.2 and Sch. I (w.e.f. 17-12-2002).

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|------------------|----------------|
| 13. Muchi, Rishi | 15. Patni |
| 14. Namasudra | 16. Sutradhar. |

PART III – Bihar

- | | |
|---|--------------------------------------|
| 1. Bantar | 12. Ghasi |
| 2. Bauri | 13. Halalkhor |
| 3. Bhogta | 14. Hari, Mehtar, Bhangi |
| 4. Bhuiya | 15. Kanjar |
| 5. Bhumij 1[***] | 16. Kurariar |
| ² [6. Chamar, Mochi, Chamar-Rabidas,
Chamar-Ravidas, Chamar-Rohidas,
Charmarkar] | 17. Lalbegi |
| 7. Chaupal | 18. Musahar |
| 8. Dabgar | 19. Nat |
| ³ [9. Dhobi, Rajak] | ⁵ [20. Pan, Sawasi, Panr] |
| ⁴ [10. Dom, Dhangad, Bansphor,
Dharikar, Dhakar, Domra] | 21. Pasi |
| 11. Dusadh, Dhari, Dharhi. | 22. Rajwar |
| | 23. Turi |

PART IV. – Gujarat

- | | |
|---|--|
| 1. Ager | Zampada, Zampda, Rushi,
Valmiki] |
| 2. Bakad, Bant | |
| 3. Bawa-Dedhi, Dedh-Sadhu | 6. Chalvadi, Channayya |
| ⁶ [4. Bhambi, Bhambhi, Asadaru, Asodi,
Chamadia, chamar, Chamar-Ravidas,
Chambhar, Chamgar, Haralayya, Harali,
Khalpa, Machigar, Mochigar, Madar,
Madig. Mochi (in Dangs district and
Umergoan Taluka of Valsad district only),
Nalia, Telegu Mochi, Kamati Mochi, Ranigar
Rohidas, Rohit Samgar] | 7. Chenna Dasar, Holaya Dasar |
| ⁷ [5. Bhangi, Mehtar, Olgana, Rukhi, Malkana,
Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli,
Barwashia, Barwasia, Jamphoda | 8. Dangashia |
| | 9. Dhor, Kakkayya, Kankayya |
| | 10. Garmatang |
| | 11. Garoda, Garo |
| | 12. Halleer |
| | 13. Halsar, Haslar, Hulasvar, Halasvar |
| | 14. Holar, Valhar |
| | 15. Holaya, Holer |
| | 16. Lingader |
| | 17. Mahar, Taral, Dhegu Megu |

1. The words “(excluding North Chhotanagpur and South Chhotanagpur divisions and Santhal Parganas district)” omitted by Act 30 of 2000, sec.23 and Fifth Sch. (w.e.f. 15-11-2000).

2. Subs. by Act of 61 of 2002, sec.2 and Sch. I for entry 6(w.e.f. 17-12-2002).

3. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 9 (w.e.f. 17-12-2002).

4. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 10 (w.e.f. 17-12-2002).

5. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 20 (w.e.f. 17-12-2002).
6. Subs. by Act 61 of 2002, sec. 2 and Sch. I for entry 4 (w.e.f. 17-12-2002).
7. Subs. by Act 61 of 2002, sec.2 and Sch. I for entry 5 (w.e.f. 17-12-2002).

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|--|--|
| 18. Mahyavanshi, Dhed, Dhedh, Vankar,
Maru Vankar, Antyaj | 29. Turi |
| 19. Mang, Matang, Minimadig | 30. Turi Barot, Dedh Barot |
| 20. Mang-Garudi | ¹ [31. Balahi, Balai |
| 21. Meghval, Meghwal, Menghvar | 32. Bhangi, Mehtar |
| 22. Mukri | 33. Chamar |
| 23. Nadia, Hadi | 34. Chikwa, Chikvi |
| 24. Pasi | 35. Koli, Kori |
| 25. Senva, Shenva, Chenva, Sedma, Rawat | 36. Kotwal (in Bhind, Dhar, Dewas,
Guna, Gwalior, Indore, Jhabua,
Khargone, Mandsaur, Morena,
Rajgarh, Ratlam, Shajapur,
Shivpuri, Ujjain and Vidisha districts).] |
| 26. Shemalia | |
| 27. Thori | |
| 28. Tirgar, Tirbanda | |

PART V – Haryana

- | | |
|---|--|
| 1. Ad Dharmi | 18. Gandhila, Gandil Gondola |
| 2. Balmikii Chura, Bhangi | 19. Kabirpanthi, Julaha |
| 3. Bangali | 20. Khatik |
| 4. Barar, Burar, Berar | 21. Kori, Koli |
| 5. Batwal | 22. Marija, Marecha |
| 6. Bauria, Bawaria | ³ [23. Mazhabi, Mazhabi Sikh] |
| 7. Bazigar | 24. Megh |
| 8. Bhanjra | ⁴ [25. Nat, Badi] |
| ² [9. Chamar, Jatia Chamar, Rehgar,
Raigar/Ramdasi, Ravidasi, Balahi,
Batoi, Bhatoi, Bhambi, chamar-Rohidas,
Jatav, Jatava, Mochi, Ramdasa] | 26. Od |
| 10. Chanal | 27. Pasi |
| 11. Dagi | 28. Perna |
| 12. Darain | 29. Pherera |
| 13. Deha, Dhaya, Dhea | 30. Sanhai |
| 14. Dhanak | 31. Sanhal |
| 15. Dhogri, Dhangri, Siggri | 32. Sansi, Bhedkut, Manesh |
| 16. Dunma, Mahasha, Doom | 33. Sansoi |
| 17. Gagra | ⁵ [34. Sapela, Sapera] |
| | ³ 5. Sarera |
| | ⁶ [36. Sikligar, Bariya] |
| | 37. Sirkiband. |

1. Ins. by Act 32 of 2002, sec. 2 (w.e.f. 3-6-2002).
2. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 9 (w.e.f. 17-12-2002).
3. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 23 (w.e.f. 17-12-2002).
4. Subs. by Act 61 of 2002, sec. 2 and Sch. I for entry 25 (w.e.f. 17-12-2002).
5. Subs. by Act 61 of 2002, sec.2 and Sch. I for entry 34 (w.e.f. 17-12-2002).
6. Subs. by Act 61 of 2002, sec.2 and Sch. I for entry 36 (w.e.f. 17-12-2002).

PART VI – Himachal Pradesh

- | | |
|---|---------------------------------------|
| 1. Ad Dharmi | 29. Hesi |
| 2. Badhi, Nagalu | 30. Jogi |
| 3. Balmiki Bhangi, Chuhra, Chura, Chuhre | 31. Julaha, Julahe, Kabirpanthi, Keer |
| 4. Bandhela | 32. Kamoh, Dagoli |
| 5. Bangali | 33. Karoack |
| 6. Banjara | 34. Khatik |
| 7. Bansi | 35. Kori, Koli |
| 8. Barad | 36. Lohar |
| 9. Barar, Burar, Berar | 37. Marijia, Marecha |
| 10. Batwal | 38. Mazhabi |
| 11. Bauria, Bawaria | 39. Megh |
| 12. Bazigar | 40. Nat |
| 13. Bhanjra, Bhanjre | 41. Od |
| 14. Chamar, Jatia Chamar, Rehgar, Rajgar,
Ramdasi, Ravidasi, Ramdasia, Mochi | 42. Pasi |
| 15. Chanal | 43. Perna |
| 16. Chhimbe Dhobi | 44. Phrera, Pherera |
| 17. Dagi | 45. Rehar, Rehara |
| 18. Darain | 46. Sanhai |
| 19. Darai, Daryai | 47. Sanhal |
| 20. Daule, Deloe | 48. Sansi, Bhedkut, Manesh |
| 21. Dhaki, Toori | 49. Sansoi |
| 22. Dhanak | 50. Sapela |
| 23. Dhagori, Dhangri, Siggi | 51. Sarde, Sarera, Sarare, Siryare, |
| 24. Dhogri, Dhangri, Siggi | 52. Sikligar |
| 25. Doom, Doomma, Dumna, Dumne, Mahasha | 53. Sipi |
| 26. Gagra | 54. Sirkiband |
| 27. Gandhila, Gandil, Gondola | 55. Teli |
| 28. Hali | 56. Thatthiar, Thatthera. |
| | ¹ [57. Barwala] |

²[PART VIA. – Jharkhand

- | | |
|------------------|---------------------------|
| 1. Bantar | 6. Choupai |
| 2. Baurri | 7. Dabajar |
| 3. Bhogta | 8. Dhobi |
| 4. Bhuiya | 9. Dom, Dhangad |
| 5. Chamar, Mochi | 10. Dusadh, Dhari, Dharhi |

1. Ins. by Act 61 of 2002, sec. 2 and Sec. I (w.e.f. 17-12-2002).
2. Ins. by Act 30 of 2002, sec. 23 and Fifth Sch. (w.e.f. 15-11-2000).

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|---------------------------|-----------------|
| 11. Ghasi | 17. Musahar |
| 12. Halalkhor | 18. Nat |
| 13. Hair, Mehtar, Bhangri | 19. Pan, Sawasi |
| 14. Kanjar | 20. Pasi |
| 15. Kuraiar | 21. Rajwar |
| 16. Lalbegi | 22. Turi] |

PART VII. – Karnataka

- | | |
|---|--|
| 1. Adi Andhra | ² [23. Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar] |
| 2. Adi Dravida | |
| 3. Adi Karnataka | 24. Bindla |
| 4. Adiya (in Coorg district) | 25. Byagara |
| 5. Ager | 26. Chakkiliyan |
| 6. Ajila | 27. Chalavadi, Chalvadi, Channayya |
| 7. Anamuk | 28. Chandala |
| 8. Aray Mala | 29. Chenna Dasar, Holaya Dasar |
| 9. Arunthathiyar | 30. Dakkal, dokkalwar |
| 10. Arwa Mala | 31. Dakkaliga |
| 11. Baira | 32. Dhor, Kakkayya, Kankayya |
| 12. Bakad | 33. Dom, Dombara, Paidi, Pano |
| 13. vant (in Belgaum, Bijapur, Dharwar and North Kanara district) | 34. Ellamalwar, Yellammalawandlu |
| 14. Bakuga | 35. Ganti Chores |
| 15. Balagi | 36. Garoda, Garo |
| 16. Bandi | 37. Godda |
| ¹ [17. Banjara, Lambani, Lambada, Lambadi, Lamani, Sugali, Sukali] | 38. Gosangi |
| | 39. Halleer |
| | 40. Halsar, Haslar, Hulasvar, halasvar |

18. Bathada	41. Handi Jogis
19. Beda Jangam, Budga Jangam	42. Hasla
20. Bellara	43. Holar, Valhar
21. Bhangji, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki Korar, Zadmali	44. Holaya, Holer, Holey
22. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chambhar, Chamgar Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Muchi, Telegu Mochi, Kamati Mochi, Ranigar, Rohidas, Rohit, Samgar	45. Holey Dasari
	46. Jaggali
	47. Jambuvulu
	48. Kadaiyan
	49. Kalladi
	50. Kepmaris
	51. Kolupulvandlu
	52. Koosa

1. Subs. by Act 61 of 2002, sec. 2 and Sch. I for entry 17 (w.e.f. 17-12-2002).

2. Subs. by Act 61 of 2002, sec.2 and Sch. I for entry 23 (w.e.f. 17-12-2002).

¹ [53. Koracha, Korachar]	77. Meghwal, Menghvar
² [54. Korama, Korava, Koravar]	78. Moge
55. Kotegar, Metri	79. Mukri
56. Kudumban	80. Mundala
57. Kuravan	81. Nadia, Hadi
58. Lingader	82. Nalkadaya
59. Machala	83. Nalakeyava
60. Madari	84. Nayadi
61. Madiga	85. Pale
62. Mahar, Taral, Dhegu Megu	86. Pallan
63. Mahyavanshi, Dhed, Vankar, Maru-maru-vonkar	87. Pambada
64. Maila	88. Panchama
65. Mala	89. Panniandi
66. Mala Dasari	90. Paaraiyan, Paraya
67. Mala Hannai	91. Paravan
68. Mala Jangam	92. Raneyar
69. Mala Masti	93. Samagara
70. Mala Sale, Netkani	94. Samban
71. Mala Sanyasi	95. Sapari
72. Mang, Matang, Minimadig	96. Sillekyathas
73. Mang Garudi, Mang Garodi	97. Sindhollu, Chindollu
74. Manne	98. Sudugadu Siddha
	99. Thoti

75. Masthi	100. Tirgar, Tirbanda
76. Mavilan`	101. Valluvan.

PART VIII- Kerala

1. Adi Andhra	³ [***]
2. Adi Dravida	10. Bathada
3. Adi Karnataka	⁴ [****]
4. Ajila	⁵ [12. Bharathar (other than Parathar), Paravan]
5. Arunthathiyar	
6. Ayyanavar	⁶ [****]
7. Baira	14. Chakkiliyan
8. Bakuda	15. Chamar, Muchi
	16. Chandala

1. Subs. by Act of 61 of 2002, sec.2 and Sch. I for entry 53(w.e.f. 17-12-2002).
2. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 54 (w.e.f. 17-12-2002).
3. Entry 9 omitted by Act 61 of 2002, sec. 2 and Sch. I, (w.e.f. 17-12-2002).
4. Entry 11 omitted by Act 61 of 2002, sec. 2 and Sch. I, (w.e.f. 17-12-2002).
- 5.. Subs. by Act 61 of 2002, sec. 2 and Sch. I for entry 12 (w.e.f. 17-12-2002).
6. Entry 13 omitted by Act 61 of 2002, sec.2 and Sch. I (w.e.f. 17-12-2002).

17. Cheruman	⁶ [37. Mannan, Pathiyan, Perumannan, Vannan, Velan]
18. Domban	
¹ [***]	38. Mavilan
² [***]	⁷ [39. Moger (other than Mogeyar)]
² [***]	40. Mundala
22. Gosangi	41. Nalakeyava
23. Hasla	42. Nakadaya
24. Holeyá	43. Nayadi
25. Kadaiyan	⁸ [***]
² [26. Kakkalan, Kakkan]	45. Pallan
27. Kalladi	46. Palluvan
³ [28. Kanakkan, Padanna, Padannan]	47. Pambada
29. Karimpalan	48. Panan
⁴ [30. Kavara (other than Telugu speaking or Tamil speaking Balija, Kavarai, Gavara, Gavarai, Gavarai Naidu, Balija Naidu, Gajalu Balija or Valai Chetty]	⁹ [***]
	¹⁰ [50. Paraiyan, Parayan, Sambavar, Sambavan, Sambava, Paraya, Paraiya, Parayar]
	¹¹ [***]

31. Koosa ¹¹[***]
 32. Kootan, Koodan ¹¹[***]
 33. Kudumban ¹²[54. Pulayan, Cheramar, Pulaya,
 Pulayar

⁵[34. Kuravan, Sidhanar, Kuravar, Cherama, Cheraman, Wayanad
 Kurava, Sidhana] Pulayan, Matha, Matha Pulayan]

35. Maila

36. Malayan [in the areas comprising the ¹³[***]
 Malabar district as specified by sub- 56. Puthirai Vannan
 Section (2) of section 5 of the States 57. Raneva
 Reorganisation Act, 1956 (37 of 1956)] 58. Samagara
 59. Samban

1. Entries 19 to 21 omitted by Act of 61 of 2002, sec.2 and Sch. I (w.e.f. 17-12-2002).
2. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 26 (w.e.f. 17-12-2002).
3. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 28 (w.e.f. 17-12-2002).
4. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 30 (w.e.f. 17-12-2002).
5. Subs. by Act 61 of 2002, sec. 2 and Sch. I for entry 34 (w.e.f. 17-12-2002).
6. Subs. by Act 61 of 2002, sec.2 and Sch. I, entry for 37 (w.e.f. 17-12-2002).
7. Subs. by Act of 61 of 2002, sec.2 and Sch. I for entry 39 (w.e.f. 17-12-2002).
8. Entry 44 omitted by Act 61 of 2002, sec. 2 and Sch. I, (w.e.f. 17-12-2002).
9. Entry 49 omitted by Act 61 of 2002, sec. 2 and Sch. I, (w.e.f. 17-12-2002).
10. Subs.by Act 61 of 2002, sec. 2 and Sch. I, for entry 50 (w.e.f. 17-12-2002).
11. Entries 51 to 53 omitted by Act 61 of 2002, sec. 2 and Sch. I (w.e.f. 17-12-2002).
12. Subs. by Act 61 of 2002, sec.2 and Sch. I, for entry 54 (w.e.f. 17-12-2002).
13. Entry 55 omitted by Act 61 of 2002, sec.2 and Sch. I (w.e.f. 17-12.2002).

¹[60. Semman, Chemman, Chemmar]

61. Thandan

62. Thoti

63. Vallon

64. Volluvan

²[***]

² [***]

67. Vetan

³[68. Vettuvan, Pulaya, Vettuvan (in the areas
 of erstwhile Cochin State
 only)

69. Nerian]

PART IX –Madhya Pradesh

1. Audhelia
2. Bagri, Bagdi
3. Bahana, Bahana
4. Balahi,
5. Audhelia
6. Barahar Basod
7. Bargunda
8. Basor, Burud, Bansor, Bansodi, Bansphor, Basar
9. Bedia
10. Beldar, Sunkar
11. Bhangi, Mehtar, Balmikit, Lalbegi, Dharkar
12. Bhanumati
13. Chadar
14. Charmar, Chamari, Bairwa, Bhambhi, Jatav, Mochi, Regar, Nona, Rohidas, Ramnami, Satnami, Surjyabanshi, Surjyaramnami, AHIRWAR, Chamar, Mangan, Raidas
15. Chidar
16. Chikwa, Chikvi
17. Chitar
18. Dahait, Dahayat, Dahat
19. Dewar
20. Dhanuh
21. Dhed, Dher
22. Dhobi (in Bhopal, Raisen and Sehore district)
23. Dohor
24. Dom, Dumar, Dome, Domar, Doris
25. Ganda, Gandhi
26. Ghasi, Ghasia
27. Holiya
28. Kanjar
29. Katia, Patharia
30. Khatik
31. Koli, Kori
32. Kotwal (in Bhind, Dhar, Dewas, Guna, Gwalior, Indore, Jhabua, Khargone, Mandsaur, Morena, Rajgarh, Ratlam, Shajapur, Shivpuri, Ujjain and Vidisha districts)
33. Khangar, Kanera, Mirdha
34. Kuchbandhia
35. Kumar (in Chhatarpur, Datia, Panna, Rewa, Satna, Shahdol, Sidhi and Tikamgarh districts)
- 4[36. Mahar, Mehra, Mehar, Mahara]
37. Mang, Mang Garodi, Mang Garudi, Dankhani Mang, Mang Mahasi, Madari, Garudi, Radhe Mang
38. Meghwal
39. Moghia
40. Muskhan
41. Nat, Kalbelia, Sapera, Navdigar, Kubutar
42. Pardhi (in Bhind, Dhar, Dewas Guna, Gwazor, Indore, Jhabua, Khargone, Mandsaur, Morena, Rajarh, Ratlam, Shajapur, Shivpuri, Ujjain and Vidisha districts)
43. Pasi
44. Rujjhar
45. Sansi, Sansia
46. Silawat
47. Zamral
- 1[48. Sargaraj

1. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 60 (w.e.f. 17.12.2002)

2. Entries 65 and 66 omitted by Act 61 of 2002, sec. 2 and Sch. I (w.e.f. 17.12.2002)
3. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 68 (w.e.f. 17.12.2002)
4. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 36 (w.e.f. 17.12.2002)

PART X – Maharashtra

1. Anger
2. Anamuk
3. Aray Mala
4. Arwa Mala
5. Bahna, Bahana
6. Bakad, Bant
7. Balahi, Balai
8. Basor, Burud, Bansor, Bansodi
9. Beda, Jangam, Budga Jangam
10. Bedar
11. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamari, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Telegu Mochi, Kamati Mochi, Ranigar, Rohidas, Nona, Ramnami, Rohit, Samgar, Samagara, Satnami, Surjyabanshi, Surjaramnami.
12. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli
13. Bindla
14. Byagara
15. Chavadi, Channayya
16. Chenna, Dasar, Holaya dasar, Holeyasa Dasari
17. Dakkal, Dokkalwar
18. Dhor, Kakkayya, Kankayya, Dohor
19. Dom, Dumar
20. Ellamalvar, Yellammalawandlu
21. Ganda, Gandhi
22. Garoda, Garo
23. ghasi, Ghasia
24. Halleer
25. Halsar, Haslar, Hulasvar, Halasvar
26. Holar, Valhar
27. Holaya, Holer, Holeyasa, Holiya
-
28. Kaikadi (in Akola, Amravati, Bhandara, Buldana, Nagpur, Wardha and Yavatmal districts and Chandrapur district, other than Rajura tahsil)
29. Katia, patharia
30. Khangar, Kanera, Mirdha
31. Khatik, Chikwa, Chikvi
32. Kolupulvandlu
33. Kori
34. Lingader
35. Madgi
36. Madiga
37. Mahar, Mehra, Taral, Dhegu, Megu
38. Mahyavanshi, Dhed, Vankar, Maru Vankar
39. Mala
40. Mala Dasari
41. Mala Hannai
42. Mala Jangam
43. Mala Masti
44. Mala Sale, Netkani
45. Mala Sanyasi
46. Mang, Matang, Minimadig, Dankhni Mang, Mang Mahashi, Madari, Garudi, Radhe Mang
47. Mang Garodi, Mang Garudi
48. Manne
49. Mashti
50. Meghval, Menghvar
51. Mitha Ayyalvar
52. Mukri
53. Nadia, Hadi
54. Pasi
55. Sansi
56. Shenva, Chenva, Sedma, Ravat
57. Sindhollu, Chindollu
58. Tirgar, Tirbanda
59. Turi

1. Ins. By Act 61 of 2002, sec. 2 and Sch. I (w.e.f. 17-12-2002).

PART XI - Manipur

1. Dhupi, Dhobi
2. Lois
3. Muchi, Ravidas
4. Namasudra
5. Patni
6. Sutradhar
7. Yaithibi

PART XII-Meghalaya

1. Bansphor
2. Bhuinmali, Mali
3. Brittial Bania, Bania
4. Dhupi, Dhobi
5. Dugla, Dholi
6. Hira
7. Jalkeot
8. Jahalo, Malo, Jahalo-Malo
9. Kaibartta, Jaliya
10. Lalbegi
11. Mahara
12. Mehtar, Bhangi
13. Muchi, Rishi
14. namasudra
15. Patni
16. Sutradhar

PART XIII-Orissa

1. Adi Andhra
- ¹[2. Amant, Amat, Dandachhatra, Majhi]
2. Audhelia
3. Audhelia
4. Badaik
5. Bagheti, Baghuti
6. Bajikar
7. Bari
8. Bariki
9. Basor, Burud
- ²[10. Bauri, Buna Bauri, Dasia Bauri]
11. Bauti
12. Bavuri
13. Bedia, Bejia
14. Beldar
15. Bhata
16. Bhoi
17. Chachati
18. Chakali
19. Chamar, Mochi, Muchi, Satnami
20. Chandala
21. Chandhai Maru
- ³[***]
23. Dandasi
- ⁴[24. Dewar, Dhibara, Keuta, Kaibarta]
24. Dhanwar
25. Dhanwar
26. Dhoba, Dhobi
27. Dom, Dombo, Duria dom
28. Dosadha
29. Ganda
30. Ghantarghada, Ghantra
31. Ghasi, Ghasia

1. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 2(w.e.f. 17.12.2002)
 2. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 10 (w.e.f. 17.12.2002)
 3. Entry 22 omitted by Act 25 of 2002, sec. 2 (w.e.f. 17.12.2002)
 4. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 24 (w.e.f. 17.12.2002)
-
- | | |
|--|--|
| 32. Ghogia | 61. Mewar |
| 33. Ghusuria | 62. Mundapotta |
| 34. Godagali | 63. Musahar |
| 35. Godari | 64. Nagarchi |
| 36. Godra | 65. namasudra |
| 37. Gokha | 66. Paidi |
| 38. Gorait, Korait | 67. Painsa |
| 39. Haddi, Hadi, Hari | 68. Pamidi |
| 40. Irika | ⁴ [69.Pan, Pano, Buna Pana, desua pana] |
| 41. Jaggali | 70. Panchama |
| ¹ [42. Kandra, Kandara, Kadama] | 71. Panika |
| 43. Karua | 72. Panka |
| 44. Katia | 73. Pantanti |
| ² [45. Kela, Sapua Kela, Nalua Kela, Sabakhia Kela, Matia Kela] | 74. Pap |
| 46. Khadala | 75. Pasi |
| 47. Kodalo, Khodalo | 76. Patial, Patikar, Patratanti, Patua |
| 48. Kori | 77. Rajna |
| 49. Kummari | 78. Relli |
| 50. Kurunga | 79. Sabakhia |
| 51. Laban | 80. Samasi |
| 52. Laheri | 81. Sanei |
| 53. Madari | 82. Sapuri |
| 54. Madiga | 83. Sauntia, Santia |
| 55. Mahuria | 84. Sidhria |
| ³ [56. Mala, Jhala, Malo, Zala, Malha, Jhola] | 85. Sinduria |
| 56. Mang | ⁵ [86. Siyal, Khajuria] |
| | 87. Tamadia |
| | 88. Tamudia |

57. Mang
58. Mangan
59. Mehra, Mahar
60. Mehtar, Bhangi

89. Tanla
- ⁶[***]
91. Turi
92. Ujia
93. Valamiki, Valmiki
- ⁷[94. Mangali (in Koraput and Kalahandi districts.
95. Mirgan (in Navrangpur district)

1. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 42 (w.e.f. 17.12.2002)
2. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 45 (w.e.f. 17.12.2002)
3. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 56 (w.e.f. 17.12.2002)
4. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 69 (w.e.f. 17.12.2002)
5. Subs. by Act 61 of 2002, sec. 2 and Sch. I, for entry 86 (w.e.f. 17.12.2002)
6. Entry 90 omitted by Act 25 of 2002, sec. 2 (w.e.f. 24.5.2002)
7. Ins. by Act 25 of 2002, sec. 2 (w.e.f. 24.5.2002).

PART XIV-PUNJAB

- | | |
|--|--|
| 1. Ad Dharmi | 19. Kabirpanthi, Julaha |
| 2. Balmiki, Chura, Bhangi | 20. Khatik |
| 3. Bangali | 21. Kori, Koli |
| 4. Barar, Burar, Berar | 22. Marija, Marecha |
| ¹ [5. Batwal, Barwala] | ³ [23. Mazhabi, Mazhabi Sikh] |
| 6. Bauria, Bawaria | 24. Megh |
| 7. Bazigar | 25. Nat |
| 8. Bhanjra | 26. Od |
| ² [9. Chamar, Jatia Chamar, Rehgar, | 27. Pasi |
| Raigar, Ramdasi, Ravidasi, | 28. Perna |
| ramdasia, Ramdasia Sikh, | 29. Pherera |
| Ravidasia, Ravidasia Sikh] | 30. Sanhai |
| 10. Chanal | 31. Sanhal |
| 11. Dagi | 32. Sansi, Bhedkut, Manesh |
| 12. Darain | 33. Sansoi |
| 13. Deha, Dhaya, Dhea | 34. Sapela |
| 14. Dhanak | 35. Sarera |
| 15. Dhogri, Dhangri, siggi | 36. Sikligar |
| 16. Dumna, Mahasha, Doom | 37. Sirkiband |
| 17. Gagra | ⁴ [38. Mochi] |
| 18. Gandhila, Gandil, Gondola | |

PART XV. – Rajastjam

- | | |
|---------------|--|
| 1. Adi Dharma | 14. Bhangi, Chura, Mehtar, Olgana, Rukhi,
Malkana, Halalkhor, Lalbegi, Balmiki, Valmiki,
Korar, Zadmalli |
| 2. Aheri | 15. Bidakia |

- | | |
|-------------------------|---|
| 3. Badi | 16. Bola |
| 4. Bagri, Bagd | 17. Chamar, Bhambhi, Bambhi, Bhambi, Jatia, |
| 5. Bairwa, Berwa | Jatav, Jatava, Mochi, Raidas, Rohidas, Regar, |
| 6. Bajgar | Raigar, Ramdas, Asadaru, Asodi, Chamadia, |
| 7. Balai | Chambhar, Chamgar, Haralayya, Harali, |
| 8. Bansphor, Banshod | Khalpa, Machigai, Mochigar, Majar, Madig, |
| 9. Baori | Telugu, Mochi, Kamati Mochi, Ranigar, Rohit, |
| 10. Bargi, Vargi, Birgi | Samgar. |
| 11. Bawaria | |
| 12. Bedia, Beria | |
| 13. Bhand | |

1. Subs. by Act 61 of 2002, sec.2. and Sch. I, for entry 86 (w.e.f. 17.12.2002).
2. Subs. by Act 25 of 2002, sec.2 for entry 9 (w.e.f. 24.5.2002).
3. Subs. by Act 61 of 2002, sec.2. and Sch. I, for entry 23 (w.e.f. 17.12.2002).
4. Ins. by Act 25 of 2002, sec.2 (w.e.f. 24.5.2002).

- | | |
|---------------------------------|--|
| 18. Chandal | 40. Madari, Bazigar |
| 19. Dabgar | 41. Mahar, Taral, Dhegumegu |
| 20. Dhanak, Dhanuk | 42. Mahyavanshi, Dhed, Dheda, Vankar, Maru
Vankar |
| 21. Dhankia | 43. Majhabi |
| 22. Dhobi | 44. Mang, Matang, Minimadig |
| 23. Dholi | 45. Mang, Garodi, Mang Garudi |
| 24. Dome, Dom | 46. Megh, Meghval, Meghwal, Menghvar |
| 25. Gandia | 47. Mehar |
| 26. Garanchar, Gancha | 48. Nat, Nut |
| 27. Garo, Garura, Gurda, Garoda | 49. Pasi |
| 28. Gavaria | 50. Rawal |
| 29. Godhi | 51. Salvi |

30. Jingar
31. Kalbelia, Saperia
32. Kamad, Kamadia
33. Kanjar, Kunjar
34. Kapadia Sansi
35. Khangar
36. Khatik
37. Koli, Kori
38. Kooch Band, Kuchband
39. Koria
52. Sansi
53. Santia, Satia
54. Sarbhangi
55. Sargara
56. Singiwala
57. Thori, Nayak
58. Tirgar, Tirbanda
59. Turi.

PART XVI.- Tamil Nadu

1. Adi Andhra
2. Adi Drayida
3. Adi Karnataka
4. Ajila
5. Arunthathiyar
6. Ayyanavar (in Kanyakumari district and Shnkottah taluk of Tirunelveli district)
7. Baira
8. Bakuda
9. Bandi
10. Bellara
11. Bharatar (in Kanyakumari district and Shenkottah taluk of Tirunelveli District)
12. Chakkiliyan
13. Chalavadi
14. Chamar, Mauchi
15. Chandala
16. Cheruman
17. Devendrakulathan
18. Dom, Dombara, Paidi, Pano
19. Domban
20. Godagali
21. Godda
22. Gosangi
23. Holeyá
24. Jaggali
25. Jambuvulu
26. Kadaiyan
26. Kakkalan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
27. Kalladi
28. Kanakkan, Padanna (in the Nilgiris district)
29. Karimpalan
30. Kavara (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
31. Koliyan
32. Koosa
33. Kootan, Koodan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
34. Kudumban
35. Kuravan, Sidhanar
36. Madari
37. Madiga
38. Maila
39. Mala
40. Mannan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
41. Mavilan
42. Moger
43. Mundala
44. Nalakeyava
45. Nayadi

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|--|---|
| 47. Padannan Padannan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 62. Samagara |
| 48. Pagadai | 63. Samban |
| 49. Pallan | 64. Sapari |
| 50. Palluvan | 65. Semman |
| 51. Pambada | 66. Thandan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 52. Panan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 67. Thoti |
| 53. Panchama | 68. Tiruvalluvar |
| 54. Pannadi | 69. Vallon |
| 55. Panniandi | 70. Valluvan |
| 56. Paraiyan, Parayan, Sambavar | 71. Vannan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 57. Paravan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 72. Vathiriyar |
| 58. Pathiyan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 73. Velan |
| 59. Pulayan, Cheramar | 74. Vetan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 60. Puthirai Vannan | 75. Vettiyan |
| 61. Raneyar | 76. Vettuvan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |

PART XVII –Tripura

- | | |
|--------------------|--|
| 1. Bagdi | 18. Keot |
| 2. Bhuimali | 19. Khadit |
| 3. Bhunar | 20. Kharia |
| 4. Chamar, Muchi | 21. Koch |
| 5. Dandasi | 22. Koir |
| 6. Dhenuar | 23. Kol |
| 7. Dhoba | 24. Kora |
| 8. Dum | 25. Kotal |
| 9. Ghasi | 26. Mahisyadas |
| 10. Gour | 27. Mali |
| 11. Gur | 28. Mehtor |
| 12. Jalia Kaibarta | 29. Musahar |
| 13. Kahar | 30. Namasudra |
| 14. Kalindi | 31. Patni |
| 15. Kan | 32. Sabar |
| 16. Kanda | ¹ [33. Dhuli, Sabdakar, Badyakar] |
| 17. Kanugh | ¹ [34. Natta, Nat] |

PART XVIII –Uttar Pradesh

- | | |
|-------------|--------------|
| 1. Agariya | 12. Bangali |
| 2. Badhik | 13. Banmanus |
| 3. Badi | 14. Bansphor |
| 4. Baheliya | 15. Barwar |
| 5. Baiga | 16. Basor |
| 6. Baiswar | 17. Bawariya |
| 7. Bajaniya | 18. Beldar |
| 8. Bajgi | 19. Beriya |
| 9. Balahar | 20. Bhantu |
| 10. Balai | 21. Bhuiya |
| 11. Balmiki | 22. Bhuyiar |

- | | |
|------------------------------------|----------------------------------|
| 23. Boria | 45. Khairaha |
| 24. Chamar, Dhusia, Jhusia, Jatava | 46. Kharwar (excluding Bengansi) |
| 25. Chero | 47. Khatik |
| 26. Dabgar | 48. Khorot |
| 27. Dhangar | 49. Kol |
| 28. Dhanuk | 50. Kori |
| 29. Dharkar | 51. Korwa |
| 30. Dhobi | 52. Lalbegi |
| 31. Dom | 53. Majhwar |
| 32. Domar | 54. Mazhabi |
| 33. Dusadh | 55. Musahar |
| 34. Gharami | 56. Nat |
| 35. Ghasiya | 57. Pankha |
| 36. Gond | 58. Parahiya |
| 37. Gual | 59. Pasi, Tarmali |
| 38. Habura | 60. Patari |
| 39. Hari | 61. Rawat |
| 40. Hela | 62. Saharya |
| 41. Kalabaz | 63. Sanaurhiya |
| 42. Kanjar | 64. Sansiya |
| 43. Kkapariya | 65. Shilpkar |
| 44. Karwal | 66. Turaiha |

1. Ins. By Act 61 of 2002, sec. 2 and Sch. I (w.e.f. 17.12.2002)

PART XIX – West Bengal

1. Bagdi, Duley
2. Bahelia
3. Baiti
4. Bantar
5. Bauri
6. Beldar
7. Bhogta
8. Bhuimali
9. Bhuiya
10. Bind
11. Chamar, Charmakar, Mochi, Muchi, Rabidas, Ruidas, Rishi
12. Chaupal
13. Dabgar
14. Damai (Nepali)
15. Dhoba, Dhobi
16. Doai
17. Dom, Dhangad
18. Dosadh, Dusadh, Dhari, Dharhi
19. Ghashi
20. Gonrhi
21. Halalkhor
- ¹[22. Hari, Mehtar, Mehtor, Bhangi, Balmiki]
23. Jalia Kaibartta
24. Jhalo Malo, Malo
25. Kadar
26. Kami (Nepali)
27. Kandra
28. Kanjar
29. Kaora
30. Karenga, Koranga Kaur
31. Kaur
32. Keot, Keyot
33. Khaira
34. Khatik
35. Koch
36. Konai
37. Konwar
38. Kotal
39. Kurariar
40. lalbegi
41. Lohar
42. Mahar
43. Mal
44. Mallah
45. Musahar
46. Namasudra
47. Nat
48. Naniya
49. Pan, Sawasi
50. Paliya
51. Pasi
52. Patni
53. Pod, Poundra
54. Rajbanshi
55. Rajwar
56. Sarki(Nepali)
57. Sunri (excluding Saha)
58. Tiyar
59. Turi]

²[60. Chain (in Malda, Murshidabad, Nadia and Dakshin Dinajpur districts)]

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1. Subs. by Act 25 of 2002, sec. 2 for entry 22 (w.e.f. 17.12.2002)
 2. Ins. By Act 25 of 2002, sec. 2 (w.e.f. 17.12.2002)

¹[PART XX -Mizoram

- | | |
|-------------------------------|------------------------|
| 1. Bansphor | 9. kaibartta or Jaliya |
| 2. Bhuinmali or Mali | 10. Lalbegi |
| 3. Brittial-Bania or Bania | 11. Mahara |
| 4. Dhupi or Dhobi | 12. Mehtar or Bhangi |
| 5. Dugla or Dhobi | 13. Muchi or Rishi |
| 6. Hira | 14. Namasudra |
| 7. Jalkeopt | 15. Patni |
| 8. Jhalo, Malo or Jhalo- Malo | 16. Sutradhar |

²[PART XXII – Arunachal Pradesh

3[***]

⁴[PART XXII – Goa

- | | |
|------------------|-------------------------|
| 1. Bhangi (Hadi) | 4. Mahyavanshi (Vankar) |
| 2. Chambhar | 5. Mang.] |
| 3. Mahar | |

⁵[PART XXII -Chhattisgarh

- | | |
|---------------------------------------|--------------------------------------|
| 1. Audhelia | 21. Dhed, Dher |
| 2. Bagri, Bagdi | 22. Dohor |
| 3. Bahna, Bahana | 23. Dom, Dumar, Dome, Domer, |
| 4. Balahi, Balai | Doris |
| 5. Banchada | 24. Ganda, Gandi |
| 6. Barahar, Basod | 25. Ghasi, Ghasia |
| 7. Bargunda | 26. Holiya |
| 8. Basor, Burud, Bansor, Bansodi, | 27. Kanjar |
| Bansphor, Basar | 28. Katia, Patharia |
| 9. Bedia | 29. Khatik |
| 10. Beldar, Sunkar | 30. Koli, Kori |
| 11. Bhangi, Mehtar, balmiki, Lalbegi, | 31. Khangar, Kanera, Mirdha |
| dharkar | 32. Kuchbandhia |
| 12. Bhanumati | 33. Mahar, Mehra, Mehar |
| 13. Chadar | 34. Mang, Mang Garodi, Mang |
| 14. Chamar, Chamari, Bairwa, | Garudi, Dankhani Mang, Mang |
| Bhambhi, Jatav, Mochi, Regar, | Mahasi, Madari, Garudi, radhe |
| Nona, Rohidas, Ramnami, | Mang |
| Satnami, Suryaramnmi, Ahirwar, | 35. Meghwal |
| Chamar, Mangan, Raidas | 36. Moghia |
| 15. Chidar | 37. Muskhan |
| 16. Chikwa, Chikvi | 38. Nat, Kalbelia, Sapera, Navdigar, |
| 17. Chitar | Kubutar |
| 18. Dahait, Dahayat, Dahat | 39. Pasi |
| 19. Dewar | 40. Rajjhar |
| 20. Dhanuk | 41. Sansi, Sansia |
| | 42. Silawat |
| | 43. Zamral] |

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1. Ins. by Act 34 of 1986, sec. 13 and First Sch. (w.e.f. 20.2.1987).
2. Ins. by Act 34 of 1986, sec. 13 and First Sch. (w.e.f. 20.2.1987).

3. Entries 1 to 16 omitted by Act 61 of 2002, sec. 2 and Sch. I (w.e.f. 17.12.2002)
4. Ins. by Act 18 of 1987, sec. 19 and First Sch. (w.e.f. 20.2.1987).
5. Ins. by Act 28 of 2000, sec. 19 and Third Sch. (w.e.f. 1.11.2000).

¹[PART XXIV -Uttaranchal

- | | |
|-----------------------------|---------------------------------|
| 1. Agariy | 33. Dusadh |
| 2. Badhik | 34. Dharmi |
| 3. Badi | 35. Dhariya |
| 4. Baheliya | 36. Gond |
| 5. Baiga | 37. Gwal |
| 6. Baiswar | 38. Habura |
| 7. Bajanihya | 39. Hari |
| 8. Bajgi | 40. Hela |
| 9. Balhar | 41. Kalabaz |
| 10. Balai | 42. Kanjar |
| 11. Balmiki | 43. Kapariya |
| 12. Bangali | 44. Kirwal |
| 13. Banmanus | 45. Kharaita |
| 14. Bansphor | 46. Kharwar (excluding Vanwasi) |
| 15. Barwar | 47. Khatik |
| 16. Basor | 48. Kharot |
| 17. Bawariya | 49. Kol |
| 18. Beldar | 50. Kori |
| 19. Beriya | 51. Korwa |
| 20. Bhantu | 52. Lalbegi |
| 21. Bhuiya | 53. Majhwar |
| 22. Bhuyiar | 54. Mazhabi |
| 23. Boria | 55. Musahar |
| 24. Chamar, Dhusia, Jhusia, | 56. Nat |
| Jatava | 57. Pankha |
| 25. Chero | 58. Parahiya |

26. Dabgar
27. Dhangar
28. Dhanuk
29. Dharkar
30. Dhobi
31. Dom
32. Domar

59. Pasi, Tarmali
60. Patari
61. Sahariya
62. Sanaurhiya
63. Sansiya
64. Shilpkar
65. Turaiha]

**The CONSTITUTION (SCHEDULED CASTES)
(UNION TERRITORIES) ORDER, 1951¹
(C.O.) 32)**

In exercise of the powers conferred by clause(1) of article 341 of the Constitution of India, as amended by the Constitution (First Amendment) Act, 1951, the President is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Scheduled Castes) 2[(Union Territories)] Order, 1951.

2. Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes or tribes, specified in 3[Parts I to III] of the Schedule to this Order shall, in relation to the 2[Union territories] to which those Parts respectively relate, be deemed to be Scheduled Castes so far as regards members thereof resident in the localities specified in relation to them respectively in those Parts of that Schedule.

4[3. Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the Hindi 5[the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.]

6[4. Any reference in this Order to a Union territory in Part I of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the first day of November, 1956, any reference to a Union territory in part II of the Schedule shall be construed as a reference to the territory constituted as a Union territory in Part III of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the day appointed under clause (b) of section 2 of the Goa, Daman and Diu Reorganisation Act, 1957.]

¹[THE SCHEDULE]

PART I –Delhi

Throughout the Union territory:-

- | | |
|---|-------------------------------------|
| 1. Adi Dharmi | 20. Kanjar or Giarah |
| 2. Agria | 21. Khatik |
| 3. Aheria | 22. KoliMadari |
| 4. Balai | 23. Lalbegi |
| 5. Banjara | 24. Madari |
| 6. Bawaria | 25. Mallah |
| 7. Bazigar | 26. Mazhabi |
| 8. Bhangi | 27. Meghwal |
| 9. Bhil | 28. Naribut |
| 10. Chamar, Chanwar, Chamar,
Jatava Jatav Charm, Mochi,
Ramdasia, Ravidasi, Raidasi,
Rehgarh or Raigar | ¹ [29. Nat (Rana), Badi] |
| 11. Chohra (Sweeper) | 30. Pasi |
| 12. Chuhra (Balmiki) | 31. Perna |
| 13. Dhanak or Dhanuk | 32. Sansi or Bhedkut |
| 14. Dhobi | 33. Sapera |
| 15. Dom | 34. Sikligar |
| 16. Gharrami | 35. Singiwal or Kalbelia |
| 17. Julaha (Weaver) | 36. Sirkiband |
| 18. Kabirpanthi | |
| 19. Kachhandha | |

1. Vide Notification No. C.O. 32, dated 20th September, 1951, published in the Gazette of India, Extra, Pt. II, sec. 3, dated 20th September, 1951.
2. Subs. By the Scheduled castes and Scheduled Tribes Lista (Modification) Order, 1956.

3. Subs. By Act 18 of 1987, sec. 19 and First Sch., for “Parts I to IV” (w.e.f. 30-5-1987).
4. Subs. By Act 63 of 1956, sec. 3 and Sch. II, for paragraph 3.
5. Subs. By Act 15 of 1990, sec. 3 for “or the Sikh”.

²[***]

³[***]

⁴⁵[PART II] – Chandigarh

- | | |
|--|---------------------------------|
| 1. Adh Dharmi | 14. Dhogri, Dhangri or Siggri |
| 2. Bangali | 15. Dumna, Mahasha or Doom |
| 3. Barar, Burar or Berar | 16. Gagra |
| 4. ⁶ [4. Batwal, Barwala] | 17. Gandhila, or Gandhi Gondola |
| 5. Balmiki, chura or Bhangi | 18. Kabirpanthi or Julaha |
| 6. Bazigar | 19. Khatik |
| 7. Balmiki, Chura or Bhangi | 20. Kori or Koli |
| 8. Bhanjra | 21. Marija or Marecha |
| 9. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdasi or Ravidasi | 22. Mazhabi |
| 10. Chanal | 23. Megh |
| 11. Dagi | 24. Nat |
| 12. Darain | 25. Od |
| 13. Dhanak | 26. Pasi |

-
1. Subs. by Act 61 of 2002, sec. 2 and Sch. II, for entry 29 (w.e.f. 17.12.2002)
 2. Part II relating to Himachal Pradesh Omitted by Act 53 of 1970, Sec. 19 and Sch. II (w.e.f. 25.1.1971)
 3. Parts III and IV relating to Manipur and Tripura respectively omitted by Act 81 of 1971, sec. 25 and Sch. III (w.e.f. 27.1.1972)
 4. Added by Act 31 of 1966, sec. 27 and Sch. IX (w.e.f. 1.11.1966)
 5. Part V renumbered as part II by Act 81 of 1971, sec. 25 and Sch. III (w.e.f. 21.1.1972)
 6. Subs. by Act 61 of 2002, sec. 2 and Sch. II, for entry 4 (w.e.f. 17.12.2002)

- | | |
|-------------|------------------------------|
| 27. Perna | 32. Sansi, Bhedkut or Manesh |
| 28. Pherera | 33. Sapela |
| 29. Sanhai | 34. Sarera |
| 30. Sanhal | 35. Sikligar |
| 31. Sansoi | 36. Sirkiband.] |

¹[PART III – Daman and Diu

Throughout the Union Territory:-

- | | |
|-----------------------------------|-------------------------|
| 1. Bhangi (Hadi) | 3. Mahar |
| ² [2. Chambhar, Mochi] | 4. Mahyavanshi (Vankar) |
| | 5. Mang.] |

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1. Original Part III relating to Mizoram omitted and Part IV renumbered as Part III by Act 34 of 1986, sec. 13 and second Sch. (w.e.f. 20.2.1987). Original Part III relating to Arunachal Pradesh omitted by Act 69 of 1986, sec.16 and Second Sch. (w.e.f. 20.2.1987) and part III in respect of Daman and Diu ins. By Act 18 of 1987, sec. 19 and first Sch. (w.e.f. 30.5.1987).
 2. Subs. by Act 61 of 2002, sec. 2 and Sch. II, for entry 2 w.e.f. 17.12.2002).

**THE CONSTITUTION (JAMMU AND KASHMIR)
SCHEDULED CASTES ORDER, 1956¹**

(C.O. 52)

In exercise of the powers conferred by clause(1) of article 341 of the Constitution of India, the President, after consultation with the Sadar-i-Riyasat of Jammu and Kashmir, is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956.

2. This castes specified in the Schedule to this Order shall, for the purposes of the constitution, be deemed to be Scheduled Castes in relation to the State of Jammu and Kashmir:

Provided that no person, who professes a religion different from the Hindu² [the Sikh or the Buddhist] religion, shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

- | | |
|--|-------------------------|
| 1. Barwala | 8. Gardi |
| 2. Basith | 9. Jolaha |
| 3. Batwal | 10. Megh or Kabirpanthi |
| ³ [4. Chamar or Ramdasi, Chamar
Ravidas, Chamar-Rohidas] | 11. Ratal |
| ⁴ [5. Chura, Bhangi, Balmiki, Mehtar] | 12. Saryara |
| 6. Dhyyar | 13. Watal |
| ⁵ [7. Doom or Mahasha, Dumana | |

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1. Vide S.R.O. 3135A, dated 22nd December, 1956, published in the Gazette of India, Extra, Pt. II, Sec. 3, dated 22nd December, 1956.
2. Subs. by Act 15 of 1990, sec. 6, for "or the Sikh" (w.e.f. 3.6.1990).
3. Subs. by Act 61 of 2002 sec.2 and Sch III, for entry 4 (w.e.f. 17.12.2002).
4. Subs. by Act 61 of 2002 sec.2 and Sch III, for entry 5 (w.e.f. 17.12.2002).
5. Subs. by Act 61 of 2002 sec.2 and Sch III, for entry 7 (w.e.f. 17.12.2002).

APPENDIX – IV

THE CONSTITUTION (DADRA AND NAGAR HAVELI) SCHEDULED CASTES ORDER, 1962¹ (C.O. 64)

In exercise of the powers conferred by clause(1) of article 341 of the Constitution of India, as amended by the Constitution (First Amendment) Act, 1951, the President is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

2. This castes races or tribes, or parts of, or groups within, castes races or tribes specified in the Schedule to this Order Shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the Union territory of Dadra and Nagar Haveli so far as regards members thereof resident in that Union territory:

Provided that no person, who professes a religion different from the Hindu²[, the Sikh or the Buddhist] religion, shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

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|-----------|--------------------------------|
| 1. Bhangi | 3. Mahar |
| 2. Chamar | ³ [4. Mahayavanshi] |

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1. Vide G.S.R. 300, dated 30th June, 1962, published in the Gazette of India, Pt. II, Sec. 3, dated 30th June, 1962.
 2. Subs. by Act 15 of 1990, Sec. 5, for “or the Sikh” (w.e.f. 3.6.1990)
 3. Subs. by Act 61 of 2002, sec. 2 and Sch. IV (w.e.f. 17.12.2002)

**THE CONSTITUTION (PONDICHERRY)
SCHEDULED CASTES ORDER, 1964¹
(C.O. 68)**

In exercise of the powers conferred by clause(1) of article 341 of the Constitution of India, as amended by the Constitution (First Amendment) Act, 1951, the President is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Pondicherry) Scheduled Castes Order, 1964.

2. This castes, races or tribes, or parts of, or groups within, castes races or tribes specified in the Schedule to this Order Shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the Union territory of Pondicherry so far as regards members thereof resident in that Union territory:

Provided that no person, who professes a religion different from the Hindu²[, the Sikh or the Buddhist] religion, shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

- | | |
|---------------------|------------------------------------|
| 1. Adi Andhra | 9. Pallan |
| 2. Adi Dravida | 10. Parayan, Sambavar |
| 3. Chakkiliyan | 11. Samban |
| 4. Jambuvulu | 12. Thoti |
| 5. Kuravan | 13. Valluvan |
| 6. Madiga | 14. Vetan |
| 7. Mala, Mala Masti | 15. Vettiyan |
| 8. Paky | ³ [16. Puthirai Vannan] |

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1. Vide G.S.R. 419, dated 5th March, 1964, published in the Gazette of India, Pt. II, Sec. 3 (i), dated 5th March, 1964.
 2. Subs. by Act 15 of 1990, Sec. 7, for "or the Sikh" (w.e.f. 3.6.1990)
 3. Subs. by Act 61 of 2002, sec. 2 and Sch. V (w.e.f. 17.12.2002)

**THE CONSTITUTION (SIKKIM)
SCHEDULED CASTES ORDER, 1978¹**

(C.O. 110)

In exercise of the powers conferred by clause(1) of article 341 of the Constitution of India, as amended by the Constitution (First Amendment) Act, 1951, the President is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Sikkim) Scheduled Castes Order, 1978.

2. This castes, races or tribes, or parts of, or groups within, castes races or tribes specified in the Schedule to this Order, Shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the State of Sikkim so far as regards members thereof resident in that State:

Provided that no person, who professes a religion different from the Hindu²[, the Sikh or the Buddhist] religion, shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

- | | |
|----------------------------------|-------------------|
| 1. Damai (Nepali) | 3. Majhi (Nepali) |
| 2. Kami (Nepali), Lohar (Nepali) | 4. Sarki (Nepali) |

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1. Vide G.S.R. 334 (E), dated 22nd March, 1964, published in the Gazette of India, Extra., Pt. II, Sec. 3 (i), dated 22nd June, 19678.
 2. Subs. by Act 15 of 1990, Sec. 7, for "or the Sikh" (w.e.f. 3.6.1990).

APPENDIX- VII.

STATEMENT OF RECOMMENDATIONS/OBSERVATIONS

Sl. No.	Para No.	Recommendations/Observations
1	2	3
1	2.31	<p>The Committee note that “The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006” relates to the amendment in the Scheduled Castes lists of 7 States covering 17 communities. The changes proposed are inclusion of 12 communities as synonymous communities; imposition of area restriction for 1 community, 1 for modification and inclusion of 3 new communities in the Scheduled Castes list. The Committee further note that as per the modalities revised on 25, June, 2002 for deciding claim for inclusion in, exclusion from and other modifications in the orders specifying Scheduled Castes and Scheduled Tribes list, all 17 proposals for modification in the Scheduled Castes List have been duly processed by the Ministry of Social Justice and Empowerment in consultation with the concerned State Government, the Registrar General of India and the National Commission for Scheduled Castes. The Committee approve the amendments in the Bill in its entirety.</p>
2.	2.32	<p>The Committee note with concern that though the test applied for inclusion in the list of Scheduled Castes, as stated by the Ministry, is “extreme social, educational and economic backwardness arising out of traditional practice of untouchability, yet the Government have not benchmarked the figure describing extreme social, educational and economic backwardness and have further stated that factors like literacy rate and per capita income are to be taken as indicators only and not benchmarks. Though the Committee agree with the view of the Ministry that the main criteria for inclusion of a community in the Scheduled Castes list is sociological, anthropological and ethnographic, which relates to the term untouchability yet the Committee are of the view that in the present era of information revolution, the Government should have with them the data highlighting per capita income as well as literacy rate for all communities included in the Scheduled Caste list, as well as of those communities which it plans to include in the Scheduled Castes list. The Committee, therefore, strongly recommend that the Ministry not only make available with it the data highlighting literacy rate and per capita income but also fix a benchmark for deciding extreme social, educational and economic backwardness. By doing so, the Committee are of the firm opinion that the Government would be better able to gauge and monitor the social emancipation,</p>

educational empowerment and economic development of all Scheduled Caste communities.

3 2.33 The Committee note with concern that the Government have not given a serious thought to the ever burgeoning issue of Scheduled Caste migrants and are unhappy with the present situation, which stipulates that a person belonging to Scheduled Caste community can avail the benefits of being a Scheduled Caste only in the State of his origin and not in the State where he migrated to, even though he might have stayed permanently at his migrated State for decades. The Ministry have stated that this restriction stems from Article 341 (i) of the constitution, which states that a community is State/Union Territory specific. The only benefit that a migrant SC can avail is that on production of the caste certificate of his parents, he or she can obtain a caste certificate from the State where they migrated to, but cannot avail any benefits of being a Scheduled Caste in terms of education, employment or any other purpose. The Committee take note the view of the Ministry that these are the provisions of the Constitution which are the restricting factor, yet they are of the firm opinion that keeping in view the prevalent ground situation, wherein mass migration of population takes place from one state to another due to economic factors, a change in this policy is paramount. The Committee therefore desire that the Government should consider the feasibility of according benefits to SC migrants in the State where they have migrated to.

4 2.34 The Committee are constrained to note that at the time of drafting “The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006, processing of only 17 proposals had been completed as per approved modalities and 53 proposals for modification in the list of Scheduled Castes were pending with the office of the Registrar General of India and the National Commission for Scheduled Castes. Some of these proposals are pending with the Registrar General of India from the year 1999, 2000 and so on and with the National Commission for Scheduled Castes from the year 2003, 2005 and 2006. The Committee feel that a substantial amount of time would elapse before the Registrar General of India and National Commission for Scheduled Castes clear all their pending proposals thus enabling the Ministry to draft another Constitution (Scheduled Castes) Order (Amendment) Bill. The Registrar General of India and National Commission for Scheduled Castes have cited the reasons for delay being due to an in-depth study required in deciding whether a community qualifies to be included in the Scheduled Castes list. The Committee are not at all satisfied at this inordinate delay on the part of the

Registrar General of India as well as National Commission for Scheduled Castes in clearing these proposals and express their deep anguish at this sordid state of affairs. The Committee, therefore, strongly recommend that both the Registrar General of India and the National Commission for Scheduled Castes get their act together and clear the proposals pending with them expeditiously. The Committee further desire that the Government lay down a time frame for the RGI and NCSC to give their comments on cases referred to them for modification in the list of Scheduled Castes by the Ministry so as to overcome this unduly long delay in clearing proposals.